From:

Principal District & Sessions Judge -cum-Spl. Judge (PC Act)(CBI). Rouse Avenue Court Complex,

New Delhi.

To,

The Registrar General, High Court of Delhi. New Delhi.

GENERAL RECEIPT High Court of Delhi 1 0 NOV 2025 Receipt No. 10057

No.MP/MLAs./RACC/Gaz./2025/ 453 B

Sub:-

Monthly progress report of the Courts setup for trials against sitting and

former Members of Parliament (MPs) and Members of Legislative

Assemblies (MLAs)

Ref:-

No.5384/DHC/Gaz/G-2/2022 dated 28th SEPTEMBER, 2022.

Sir.

With reference to the above mentioned letter, please find enclosed herewith the monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assemblies (MLAs) for the month of OCTOBER - 2025 in the prescribed format from the following Judicial Officers of Rouse Avenue Court Complex, New Delhi for information.

SI. No.	Name of the Judicial Officers	Designation	L.P	Instt	Cases received by transfer	Cases transferred	Dis	Pendency as on 31.10.2025
1	Sh. Dig Vinay Singh	Special Judge (PC Act)(CBI)-09	17	0	0	2	1	14
2	Sh. Jitendra Singh	Special Judge (PC Act) (CBI)-23	24	0	1	0	0	25
3	Sh. Vishal Gogne	Special Judge (≘C Act)(CBI)-24	27	2	0	0	0	29
4		Addl.Chief Judicial Magistrate- 01	19	1	0	0	2	18
5		Addl.Chief Judicial Magistrate- 03	19	1	3	0	0	23
6	Chaurasia/Sh.	Addl.Chief Judicial Magistrate- 04	22	1	0	0	1	22
	TOTAL				4	2	4	131

Yours faithfully,

(Dinesh Bhatt)

Principal District & Sessions Judge -cum-Spl. Judge (PC Act) (CBI) Rause Avenue Court Complex New Delhi

DELHI HIGH CO Gazette Brar



दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS

Rouse Avenue District Court, New Delhi

## **REPORT OF THE MONTH OF OCTOBER -2025**

{Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020}

1.	Name of the Presiding Officer	DIG VINAY SINGH					
2.	Designation	Special Judge (PC Act) CBI-09 (MPs/MLAs Cases)  Rouse Avenue District Court, New Delhi.					
3.	Date since which posted in the court	29.04.2025 (A/N)					
4.	Total number of cases pending on the first day of the month	17					
5.	Number of cases disposed/transferred in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	01+02*=03 (01 Cr Rev. Disposed and 02 cases transferred to another Court)					
6.	Number of cases pending on the last day of the month	14					
7.	Number of cases instituted in this month	0					

\* 02 Matters i.e., S.No. 10 (CBI Vs. Kuldeep Singh & Ors.) And S.No. 11 (ED Vs. Sameer Mahendru & Ors.) were transferred to the court of Ld. Special Judge, CBI-23, PC Act, RADC

Prepared by:

Ahanad/JA)

(Dig Vinay Singh)
Spl. Judge (PC Act) CBI-09 (MPs/MLAs Cases)
Rouse Avenue District Court, New Delhi

दिग्विनय सिंह Special Judge (SPARE) (CBI)-09

	(MDc / MLAs Cases)											
SI CN No	NR No. and	Cause tit		Natui hether St		Pena	al statutes in	volved	No. of accused	Whether accused is sitting or former MP.MLAs Cases Rouse Avenue District C	Our Date of	Date of cognizance
				plaint cas	e or closure	İ				New Delhi	montation	cognizance
1	DLCT11000 CBI/46/ CB Vs	2019 I		repo CBI-PC			3, 420, 465, 4 /w 13(1)(d) o 1988		10	Former MP	27.04.12	08.06.2012
Date Pr of Sta Fra ca min g of Cha	age of the	Detail	etc.    of prose   witnesses		Statement of accused - Whether recorded or not		f defence nesses	Date since when matter has been posted for final arguments		y stay of proceedings ordered by superior court, if yes give detail		Expected date of disposal of case
rges		Witnesse s cited	S	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined		Although there the following reasons.	-No- is no stay, the progress of the matter is stalled because of dated 07.10.2015, the ld. predecessor court ordered the		# Disposal within two years from the date o framing of charge
mal char C ge yet to be d fram t ed F	Charge. Awaiting Clarifications / orders or directions of the Hon'ble High Court/ further proceedings	ı	N/A	N/A	No	N/A	N/A	N/A	framing of charges remaining 5. On being hand, and by CBI on order dated 29.07.20 5007/2015, 58/2017 matter back.  However, vide J Court remanded the rithe merits. The abo order/judgment dated quashed and set aside court and were petitic pertain to the accused Therefore, the accused and the effect of the j 38/2016 of CBI and of 5003/2015, 5005/2015 Hon'ble High Court or		Documents in this file compris approximately 11,000 pages.	

TEC ACI) CBI. DO A MINO CENTRO 
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# Not listed in October 2025.  Previously, on 20.09.2025, both parties submitted that the petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015, and Crl. Rev. P. 38/2016 are now scheduled for 04.12.2025. Accordingly, the matter was adjourned to 08.12.2025.		Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are pending before the Hon'ble High Court. Also documents of this file comprises of approximately 11,000 pages.  Although there is no stay, the progress of the matter is stalled because of the following reasons.  Vide order dated 07.10.2015, the ld. predecessor court ordered the framing of charges against 5 out of 10 accused, while discharging the remaining 5. On being challenged by the 5 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in Crl. MC no. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017 & Crl. Rev. no.38/2016, Hon'ble DHC remanded the matter back.  However, vide Judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for reconsideration on the merits. The above judgment, however, indicates that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has not been quashed and set aside only regarding the accused who were discharged by this court and were petitioners before the Hon'ble Supreme Court, and it does not pertain to the accused against whom charges were earlier directed to be framed.  Therefore, the accused persons have sought clarifications on these aspects and the effect of the judgment dated 27.07.2022 in the pending Crl. Rev. Nos. 38/2016 of CBI and other connected petitions, i.e., Crl. M.C. Nos. 4442/2015, 5003/2015, 5005/2015, 5007/2015, 58/2017, scheduled for hearing before the Hon'ble High Court on 04.12.2025.

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दिग्विनय ਸਿੰह DIG VINAY Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

					Nic	ature -	т т				(MPs / MLAs Cases)	I						
SI No			d Cause tit	le	Whether Stat	e case, com losure repo		Penal statute		No. of accReau	ewww.macDistriet@nytt.	Date of institution	Dat	e of taking cognizance				
2		CBI/4	001072019 8/2019 BI Vs 1ar Aggarw	al ato	СВІ	-PC Act		U/S 120B, 420, 465, 468, 471 IPC 13(2) r/w 13(1)(d) of PC Act, 1988				and the state of t				22.02.13	((	25.02.13 CBI Court Lucknow)
of	Present Stage of the case	Detail of	prosecution	ı witnesses	of accused - Whether recorded or not	Detail of witne	esses	matter has been posted for final arguments		Whether there is any stay of proceedings ordered by superior court, if yes give detail		Whether interim ord existing i matter	ers are n the	Expected date of disposal of case				
		Witnesse s cited	dropped	examined	1	Defence witnesses cited	Defence witnesse examine	es d	because of the fo	there is no stay, the thick the thic	to-		3	# Disposal within two years from date of framing of				
al charg e yet to be	Charge. Awaitin g Clarific ations/ orders or directio ns of the Hon'ble High Court/ further proceed ings		N/A	N/A	No	N/A	N/A		the framing of cethe remaining 2.  On being cleand, and by CB vide order dated 5005, 5007 of 2 back.  However, Supreme Court considering the rejudgment has no dated 29.07.2019 aside only regard this case and we it was not regard directed to be fra Hence, the above aspectated 27.07.2022 other connected 5005, 5007 of 2 Rev. no.38 & 25	harges against 3 of nallenged by the 3 I on the other hand 29.07.2019 in Cr. 2015, Crl. MC 688 5 of 2016, the Hovide judgment data remanded the matters afresh on the owner indicated 0 of the Hon'ble H ling the accused were petitioners befording the accused amed.  e accused persons ts and regarding 2 in the pending 0 petitions, i.e., Crl 2015, Crl. MC 688	that the impugned order/judgmentigh Court has been quashed and set ho were discharged by this court in the Hon'ble Supreme Court, and against whom charges were earlier have sought some clarifications on the effect of the above judgment Crl. Rev. nos. 38/2016 of CBI and MC no. 4442, 4443, 4480, 5003 of 2017, Crl. MC 58/2017 & Crl. s scheduled for hearing before the			charge.				

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Previously, on 20.09.2025, it was submitted by both the parties that the petitions before the Hon'ble High Court under nos. Crl. M. C. No. 4442, 5003, 5005, 5007 of 2015 and 58 of 2017 and Crl. Rev. P. 38/2016 are now listed on 04.12.2025. Accordingly, matter was adjourned for 08.12.2025.		Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017, and Crl. Rev. no.38 and 25 of 2016 are pending before the Hon'ble High Court. Additionally, documents of this file comprise approximately 1000 pages.  Although there is no stay, the progress of the matter is stalled because of the following reasons.  Vide order dated 07.10.2015, the ld. Predecessor Court ordered the framing of charges against 3 out of 5 accused, while discharging the remaining 2. On being challenged by the 3 accused who were charged on one hand, and by CBI on the other hand regarding the discharged accused, vide order dated 29.07.2019 in Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016, the Hon'ble DHC remanded the matter back.  However, vide judgment dated 27.07.2022 in SLPs, the Hon'ble Supreme Court remanded the matters back to the Hon'ble DHC for considering the matters afresh on the merits. However, the above judgment has nowhere indicated that the impugned order/judgment dated 29.07.2019 of the Hon'ble High Court has been quashed and set aside only regarding the accused who were discharged by this court in this case and were petitioners before the Hon'ble Supreme Court, and it was not regarding the accused against whom charges were earlier directed to be framed.  Hence, the accused persons have sought some clarifications on the above aspects and regarding the effect of the above judgment dated 27.07.2022 in the pending Crl. Rev. nos. 38/2016 of CBI and other connected petitions, i.e., Crl. MC no. 4442, 4443, 4480, 5003, 5005, 5007 of 2015, Crl. MC 688 of 2017, Crl. MC 58/2017 & Crl. Rev. no.38 & 25 of 2016, which is scheduled for hearing before the Hon'ble High Court on 04.12.2025.

दिग्विनय सिंह DIG VINAY SINGH ecial Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Ps Phile As Cogan Solice Avenue District Court, New Delhi
3	DLCT11-001856-2019  CBI  VS  M/S INX Media Pvt. Ltd.  (CBI-417/2019)	State Case CBI-PC Act	U/S 120B IPC r/w 420 IPC Sec. 8 & 13(1)(d) of PC Act	19	Sitting MP	18.10.19	21.10.19

Date of Fram ing of Char ges	, and the second	1	l of prosec witnesses	ution	Stateme nt of accused - Whether recorded or not	March and Property and Con-	f defence nesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witness es cited	Witness es dropped	Witness es examin ed		Defence witness es cited	witnesses				
Charg e yet to be frame d		124 (Main- 91 Supp-1- 34) (Few witnesse s are common )	N/A	N/A	N/A	N/A	N/A	N/A	Though there is no express stay, two of the accused persons have challenged the order of this Court dated 26.10.2024, whereby the request of the accused persons to defer the hearing on the point of charge until further investigation is completed by CBI was dismissed.  However, in view of the Order dated 20.08.2025 in Crl. M.C. No. 8992 & 8993 of 2024 by the Hon'ble Delhi High Court, wherein the accused were permitted to request this Court to defer the hearing on the point of charge to a date after the date before Hon'ble DHC, the matter could not be heard at the point of charge. The case was adjourned to 22.11.2025, i.e., after the date fixed before Hon'ble DHC, which is 17.11.2025.		# Disposal within two years from date of framing of charge. Documents of this file comprises of approximately 8,000 pages.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Not listed in October, 2025  Previously, on 01.09.2025, after disposing of IA No. 30 & 31 of 2025 regarding the supply of deficient copies, list of unrelied documents, etc., and after removing those deficiencies, in view of the Order dated 20.08.2025 in Crl. M.C. No. 8992 & 8993 of 2024 by the Hon'ble Delhi High Court, wherein the accused were allowed to request this Court to defer the hearing on the point of charge to a date after the date fixed by the Hon'ble DHC, the matter could not be heard at the point of charge. The case was therefore adjourned to 22.11.2025, which is after the date fixed before the Hon'ble DHC, being 17.11.2025.  Note:- 02 IAs and 02 Misc. Applications were disposed of in the month of October.		After filing the initial chargesheet on 18.10.2019 and summoning the accused persons, along with supplying copies and disposing of applications u/s 207 Cr.PC, the matter was delayed due to pending investigation. The supplementary chargesheet was filed after more than five years, on 14.05.2025, including additional accused persons, effectively reverting the case to an earlier stage of supply of copies and scrutiny. The supplementary chargesheet also states that investigation is still ongoing regarding LRs sent overseas to different countries.  Moreover, in view of the Order dated 20.08.2025 in Crl. M.C. No. 8992 & 8993 of 2024 by the Hon'ble Delhi High Court, wherein the accused were allowed to request this Court to defer the hearing on the point of charge to a date after the Hon'ble DHC's date, the case could not be heard on the point of charge. It was adjourned to 22.11.2025, which is after the date fixed before the Hon'ble DHC on 17.11.2025.  The case file contains approximately 8,000 pages.

दिग्विनय सिह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

Sl No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution Rouse Aven Ne	ALAS Cases) Date of taking cognizance ue District Court, w Delhi
4	DLCT11-000207-2020  ED  VS  P. Chidambaram & Ors. (Related to INX Media Case) (CT Case No. 08/2020)	Complaint case ED	U/S 3 & 4 PMLA	10	Sitting MP	25.08.20	24.03.21

Date of Frami ng of Charg es	Present Stage	Detail of	prosecution	witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
		Witnesses cited	Witnesses dropped	Witnesses examined		Defence witnesse s cited	Defence witnesses examined		Yes. One of the accused has challenged the		Disposal within two years after
be	Two accused companies based overseas have not yet been served. Additionally, one of the accused has challenged the proceedings before Hon'ble DHC, where a stay has been granted and the court has directed the matter to be adjourned until the hearing in the High Court, now scheduled for 29.01.2026		N/A	N/A	No		•	N/A	proceedings before Hon'ble DHC, where a stay has been granted directing the matter to be adjourned until after the hearing in the High Court, scheduled for 29.01.2026 under Crl. MC. no. 9270/2024. The order dated 03.04.2025 instructed this Court to fix a date after that in front of the Hon'ble HC. Subsequently, on 13.05.2025, the matter before the Hon'ble HC was adjourned to 13.08.2025, and later to 29.01.2026, with interim orders to continue.  Therefore, the matter was adjourned to 31.01.2026, in accordance with the order of Hon'ble DHC dated 03.04.2025, 13.05.2025, and 13.08.2025.  Meanwhile, service of A-3 and A-4, who are overseas companies, is being effected.		framing of charge.  Documents of this file comprises of approximately 15,000 pages.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)  Matter was lastly listed on 19.08.2025:-	_	The order dated 24.03.2021, whereby the court took cognizance of the alleged offences, has been challenged by A-1 before the Hon'ble High Court on the ground of lack of
Matter had to be adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025, and 13.08.2025 in Crl. MC no. 9270/24, which is still pending before Hon'ble DHC and is listed for 29.01.2026, wherein this Court was asked to fix the matter after it is heard by Hon'ble DHC.  Meanwhile, service of A-3 and A-4, who are overseas companies, is being done.		prosecution sanction under Section 197 Cr.P.C. The matter was adjourned to 31.01.2026, in view of the order of Hon'ble DHC dated 03.04.2025, 13.05.2025, and 13.08.2025 in Crl. MC No. 9270/24, which is still pending before Hon'ble DHC and is listed for 29.01.2026. The court was asked to fix the matter after it is heard by Hon'ble DHC.  Meanwhile, service of A-3 and A-4, who are overseas companies, is being arranged. Additionally, the documents in this file comprise approximately 15,000 pages.
Note: 01 IA and 02 Misc. Applications were disposed of in the control of October.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date (MR8tliMLAS Rouse Avenue D	Casas If taking istricto Godding
5	CBI VS P. Chidambaram & Ors. (Related to Aircel Maxis Case) RC 22(A)/2011/CBI/ACB (CC No. 205/2019)	CBI-PC Act (2G Spectrum Case)	Sec. 07, 12, & 13(2) r/w 13(1) (d) PC Act	18	Sitting MP	19.07.18	27.11.21

Date of Fram ing of Char ges		Detai	il of prose witnesses		Statement of accused - Whether recorded or not		f defence tesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
Į.		Witnes ses cited	Witness es dropped	Witness es examine d		Defence witnesses cited	Defence witnesses examined			60	·
e yet	verified, and all four of those accused are located overseas, with their processes not received back through proper channels. Regarding the others, the case is at the stage of providing copies as ordered by the Court, but this is challenged by CBI, and the order has been stayed by Hon'ble DHC. Until then the matter cannot be heard or the point of charge.	2 180	N/A	N/A	N/A	N/A	N/A	N/A	-Yes- The predecessor Court ordered on 05.03.2022 for the supply of certain documents by CBI to A-2. However, in Crl. MC no. 9513/2023 preferred by CBI, that order has been stayed, and the NDOH before the High Court is scheduled for 10.12.2025.  Additionally, related matter under Ct. Case No. 08/2020, which is also partially stayed by the High Court, was adjourned before the Hon'ble High Court for 29.01.2026.		The case pertains to 2G spectrum offences. The file is extensive, spanning several thousand pages.  Additionally, three accused persons located outside of India are yet to be served. The death of one accused remains unverified.  Furthermore, the order of the predecessor Court for the supply of copies is currently stayed. Until these issues are resolved, it is difficult to accurately estimate the time needed for the trial, and therefore, no definitive timeline can be provided at present.  The documents in this file comprise approximately 15,500 pages.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month) It was lastly listed on 19.08.2025:-  1. CBI was directed to take steps for service of A-10, A-11 & A-15, and death verification of A14, all of whom are based in		The case pertains to 2G spectrum offences. The file is extensive, running into several thousand pages. Additionally, three accused persons located outside India have yet to be served. The death of one accused is still to be verified.  Furthermore, the order of the previous Court for the supply of
Malasiya.  2. After the Ld. Predecessor directed the supply of copies of all unrelied documents to one of the accused via order dated 05.03.2022, the said order was challenged by CBI and is currently under stay by the Hon'ble High Court under Crl.MC no. 9513/2023. The matter is adjourned to 10.12.2025 before the High Court, and until that issue is decided, arguments on the charge		copies is currently stayed as the prosecution/CBI has filed a petition before the Hon'ble High Court bearing no. Crl. M.C. No. 9513/2023 & Crl. M.A.No. 35564/2023 against the order of this court dated 05.03.2022 directing the supply of copies of unrelied-upon documents to the accused persons. It has also been directed that until then, the compliance with the order dated 05.03.2022 should not be enforced. The petition is scheduled for hearing before the Hon'ble High Court on 10.12.2025.
cannot be heard. Therefore, the matter was adjourned to 31.01.2026, as it is connected to a matter under Ct. Case No. 08/2020, which is also partially stayed by the High Court and was adjourned before the Hon'ble High Court for 29.01.2026.  Note:- 03 IAs and 02 Misc. Applications were disposed of in the		Additionally, the connected matter under Ct. Case No. 08/2020, which is also partly stayed by the High Court, was adjourned to 29.01.2026. This matter cannot proceed further until the issue of supplying copies of unrelied-upon documents and the compliance with sections 207/208 CrPC is resolved. The documents in this case file comprise approximately 15,500 pages.
HOPPING October.		

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI		Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of MRR of MI-A Rouse Avenue New I	
6	DLCT11-000839-2019 DOE VS Karti P. Chidambaram (Related to Aircel Maxis Case) ECIR/05/DZ/2012 Ct. Case No. 18/2019	Complaint case ED (2G Spectrum Case)	Sec- 2(1)(Y) of PMLA Act	14	Sitting MP	13.06.18	27.11.21

Date of Framin g of Charge s	Detail of p	orosecution	witnesses	Statement of accused - Whether recorded or not		f defence esses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Witnesses	Witnesses dropped	Witnesse s examined	27/4	Defence witnesses cited	Defence witnesses examined	2//	-Yes- Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court		This case also involves the file running into
Charge is yet to be framed		N/A	N/A	N/A	N/A	N/A	N/A	were ordered to be stayed regarding A6 P. Chidambaram, until the next hearing before Hon'ble Delhi High Court, against the order of taking cognizance by the learned predecessor court dated 27.11.2021. Subsequently, vide orders dated 22.01.2025, 19.03.2025, and 13.08.2025, the interim orders were directed to continue, and the next date of hearing before Hon'ble DHC is 29.01.2026.  Additionally, in Crl. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that till the next date of hearing before DHC, this Court should defer arguments on the charge. Thereafter, through orders dated 29.05.2025 and 11.09.2025, the interim orders were directed to continue, and the next hearing before DHC is scheduled for 02.03.2026.  DoE has challenged that order before Hon'ble SC, under SLP(Crl.) diary no. 40582/2025, but there has been no vacation of the stay order passed by DHC.		approximately 12,700 pages, and the matter is currently under stay; therefore, the expected date of disposal cannot be given at this time.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 25.10.2025:-  1. Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed regarding A6 P. Chidambaram until the next hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of the Ld. Predecessor dated 27.11.2021. Thereafter, via orders dated 22.01.2025, 19.03.2025, and 13.08.2025, the interim orders have been continued, with the next hearing before Hon'ble DHC scheduled for 29.01.2026. Additionally, in Crl. M.C. No. 2374/2025, order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that arguments on the charge be deferred until the next date of hearing before DHC. Subsequently, via orders dated 29.05.2025 and 11.09.2025, the interim orders were extended, with the next hearing scheduled before DHC for 02.03.2026. DoE challenged that order before Hon'ble Supreme Court, under SLP(Crl.) diary no. 40582/2025, but the stay order passed by DHC remains in effect. IA no. 21/25 has been heard and disposed of, whereas IA no. 16/24 was deferred for arguments at the request of one of the accused. The matter is now listed for 29.11.2025 for arguments on IA no. 16/24, as that IA does not pertain to A1 & A6.  Note:- 04 IAs and 03 Misc. Applications were also disposed of.		Vide order dated 20.11.2024 passed by Hon'ble DHC in Crl.M.C. 8996/2024, the proceedings before this Court were ordered to be stayed qua A6 P. Chidambaram until the next hearing before Hon'ble Delhi High Court, against the Order of taking cognizance of the Ld. Predecessor Court dated 27.11.2021. Thereafter, vide orders dated 22.01.2025, 19.03.2025, and 13.08.2025, the interim orders have been directed to continue, and the NDOH before Hon'ble DHC is 29.01.2026. Also, in Crl. M.C. No. 2374/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Thereafter, vide orders dated 29.05.2025 and 11.09.2025, the interim orders were directed to continue, and the next hearing before DHC is 02.03.2026. DoE has challenged that order before Hon'ble SC under SLP(Crl.) diary no. 40582/2025, but there is no vacation of the stay order passed by DHC. Also, this case involves several thousand pages and is a voluminous file related to the 2G spectrum case. The documents in this file comprise approximately 12,700 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Rouse Aven	ALAs Cases) ue District Laking w Delhi
7	DLCT11-00538-2022 CC - 53/2022 CBI vs Amanatullah Khan & Ors.	CBI-PC Act	IPC-120B PC Act-13(2) r/w 13(1)(d)	11	Sitting MLA (Amanatullah Khan)	01.09.2022	03.11.2022

	Date of Framing of Charges	Present Stage	Detail of p	ail of prosecution witnesses		Statement of accused witnes  - Whether recorded		when matter has been		proceedings ordered by superior court, if	Whether any interim orders are existing in the matters	Expected date of disposal of case
			Witness cited	Witnesse s dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
11.00	28.07.25	Prosecution Evidence	<b>98</b> Main-68 Suppl 30	N/A	4 (5 <sup>th</sup> PW is under examinati on)	N/A	N/A	N/A	N/A	-No-		# Disposal within two years after framing of charge. Documents of this file comprises of approximately 10,000 pages.

1

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#14.10.2025 PW1 cross-examined by 10 out of 11 accused, from 10:30 am to 1:22 pm to 02:15 pm to 03:40 pm.  #15.10.2025 PW3 cross-examined by all the 11 accused, one after another from 10:40 am to 1:30 pm to 02:15 pm to 04:25 pm, and cross-examination of PW3 concluded.  #16.10.2025 Cross-examination of PW1 completed for entire before lunch session and from 02:15 pm to 03:15 pm.  #27.10.2025 No PW present.  #28.10.2025 PW5 present and her examination-in-chief recorded for entire before lunch session and between 02:05 pm to 02:45 pm.  #30.10.2025 PW5 present and her cross-examination recorded from 2 PM to 4.05 PM, as the witness was not available before lunch. Further cross		This case is also voluminous concerning recruitment through unfair means in the Delhi Waqf Board, involving around 10,000 pages, and there are also 11 accused persons, which causes delays in the matter. Due to the large file and numerous documents, recording evidence takes a lot of time, and the witnesses generally give lengthy statements. The cross-examination by multiple accused (11 accused), conducted by different lawyers, also consumes time. Sometimes, the Court must wait because after one lawyer finishes cross-examining a witness, the next main lawyer is not immediately available. Additionally, on any scheduled day for evidence, not more than one witness can be summoned, as their examinations and cross-examinations typically take about three full working days. If a witness is unavailable, though rarely, the scheduled date gets wasted.
examination is deferred to 01.11.2025.		

दिग्विनय मिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09 (MPs / MLAs Cases)

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Patruse Ave	nue Distriction enginizance lew Delhi
8	DLCT11-000578-2022 SC - 04/2022 State vs Sajjan Kumar (FIR-227 & 264/1992)	State Case	IPC- 147/148/149/153A/295/436/395/307/30 2/120B	1	Former MP	08.07.2022 (By Magistrate Court)	11.07.2022 (By Magistrate Court)

Date of Framin g of Charges	Present Stage	Detail of prosecution witnesses		Stateme nt of accused - Whether recorded or not		f defence nesses	Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witness es cited	Witness es dropped	Witnesse s examine d		Defence witnesses cited	Defence witnesses examined				
23.08.23	# Final Arguments	37	10	18	Yes	4 witnesses	4 witnesses	From 29.10.2025	-No-	-No-	It is expected to be disposed of by the month of December 2025.
The said the	PC ANICE										

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
#29.10.2025 On the request of the State, the complainant, and the accused, the matter is adjourned for arguments to 27.11.2025, as both the State and the accused want to file written submissions before the oral arguments. The learned Senior Advocate for the complainant, who also wishes to argue, has requested another date. Additionally, this Court is currently hearing arguments in two long cause matters involving extensive documents and has already heard arguments in two revision petitions which are reserved for orders. Therefore, the matter was adjourned to 27.11.2025 and 4.12.2025.	& 4.12.2025. Disposal expected of the matter by December 2025.	
TO BE PO ACION		

दिग्विनय सिंह DIG VINAY SNGH(CBI)-09 Special Judge (PCACI) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Rouse Ave	MAS CARAS Lognizance nue District Court, ew Delhi
9	DLCT11-000321-2020 SC - 02/2020 State vs Prakash Jarwal & Ors.	State Case	IPC-306/386/506/34	3	Sitting MLA (Prakash Jarwal)	07.11.2020	25.09.2020 (By Magistrate Court)

Date of Fram ing of Char ge	Present Stage		l of prosec witnesses		Statement of accused Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	The trial of this case is already over, as three accused were convicted vide	s cited	Witness es dropped	Witnesse s examined		Defence witnesses cited	Defence witnesses examined				
11.11.	judgment dated 28.02.2024. In one of the writ petitions filed by convict no.3, his conviction was quashed by Hon'ble DHC. The quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024, with the next hearing scheduled on 03.11.2025. In that, vide order dated 11.08.2025, Hon'ble DHC directed that the matter against convict no.2 be deferred by this Court until after the hearing before the High Court. Additionally, convict no.1 has filed a similar petition under W.P. (Crl.) 3152/2025. Both petitions are listed before DHC on 03.11.2025; therefore, the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the matter was adjoint of the Additional convict on the convict o	77 (62+3+5 +7)	6		Recorded	Nil	Nil	N/A	-No- Vide WP (Crl.) 2760/24, the conviction qua convict no.2 has been challenged and in the said writ petition the proceedings before this Court have been stayed vide order dated 11.08.2025. And vide another writ petition the conviction/ proceedings qua convict no.3 already quashed.	-Yes-	Judgment in this case has already been passed. As soon as the writ petition pending before Hon'ble DHC is decided, the final/ appropriate orders shall be passed.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Not listed in this month.  On the last date of hearing on 26.09.2025, the matter was adjourned to 14.11.2025 since the trial of this case is already over, as three accused were convicted vide judgment dated 28.02.2024. In one of the writ petitions filed by convict no.3, his conviction was quashed by Hon'ble DHC. The quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024, with the next hearing scheduled on 03.11.2025. In that, vide order dated 11.08.2025, Hon'ble DHC directed that the matter against convict no.2 be deferred by this Court until after the hearing before the High Court. Additionally, convict no.1 has filed a similar petition under W.P. (Crl.) 3152/2025. Both petitions are listed before DHC on 03.11.2025; therefore, the matter was adjourned to 14.11.2025.		Vide separate judgment announced on 28.02.2024, all three accused were held guilty and convicted.  The trial of this case is already over, as three accused were convicted vide judgment dated 28.02.2024. In one of the writ petitions filed by convict no.3, his conviction was quashed by Hon'ble DHC. The quashing petition of convict no.2 is pending under W.P. (Crl.) No. 2760/2024, with the next hearing scheduled on 03.11.2025. In that, vide order dated 11.08.2025, Hon'ble DHC directed that the matter against convict no.2 be deferred by this Court until after the hearing before the High Court. Additionally, convict no.1 has filed a similar petition under W.P. (Crl.) 3152/2025. Both petitions are listed before DHC on 03.11.2025; therefore, the matter was adjourned to 14.11.2025.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report		No. of accused	Whether accused is sitting or former MP/MLA	Date of Institution Rouse Avenue D New De	Strict cognizance
10	DLCT11-000733-2022 CBI/56/2022 CBI vs Kuldeep Singh & Ors. (RC-53(A)/2022)	CBI-PC Act	120B-IPC r/w 7, 7A & 8 OF PC Act-1988	23	-Yes-	25.11.2022	15.12.2022

Date of Framing of Charges	Present Stage	Detail of pr	osecution	witnesses	of accused - Whether recorded	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Matter was fixed for further proceedings/supply of deficient copies/		Witnesse s dropped	Witness es examin ed	or not	Defence witnesses cited	Defence witnesses examined				
Charges yet to be framed	devices some of	(Main-70 Supp-1-89 Supp-2-65 Suppl-3-45 Suppl-4-		N/A	N/A	N/A	N/A	N/A	-No-	-No-	- Fresh charge-sheet received on assignment only on 25.11.2022.  - Expected date of disposal can not be given in the case at this stage, as the matter involves approximately 40,000 pages file and more than that un-relied documents.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Not listed in this month. On 26.09.2025, after disposal of IA no.108/25, the matter was posted for arguments on charge from 03.11.2025 onwards. However, in between the matter has been transferred to another Court.  Note:- 05 IAs and 03 Misc. Applications were also disposed of.	_	The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple charge sheets/documents. The case is that of Delhi Excise Policy Matter, which involves documents running into approximately 40,000 pages, as also several thousand pages of unrelied documents and digital documents involving size of the files running into several hundred TB, therefore, presently no specific timeline of disposal can be given.  It is now fixed for arguments on charge as per order of this court dated 26.09,2025.

दिग्विनय सिंह DIG VINAY SING (CBI)-09 Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution Rouse Avenue New	District Contrains
11	DLCT11-000747-2022 Ct Case — 31/2022 DoE vs Sameer Mahandru & Ors. (ECIR/HIU-II/14/2022)	Complaint case (ED)	U/s 44 r/w 45 OF PMLA & 3 & 4 PMLA-2002	40	One MLA & MP	26.11.2022	20.12.2022

Date of Frami ng of Charg es	Present Stage	Detail of pr	rosecution w	itnesses	Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
	Matter is fixed for consideration	Witnesses cited	Witnesses dropped	Witness es examine d		Defence witnesses cited	Defence witnesses examined		Although there is no stay, but the order of this Court dated 09.10.2024 directing supply of copies of certain documents/		This PMLA complaint relates to Delhi Excise Policy offence, involving several thousand pages
Charge is yet to be framed	on pending applications/ further proceedings/ supply of copies at the stage of Section 230 of BNSS	224 Main - 39 Supp 1- 69 Supp 2 - 19 Supp 3 - 9 Supp 4 - 26 Supp 5 - 9 Supp 6 - 44 Supp 7 - 3 Supp 8 - 6	N/A	N/A	N/A	N/A	N/A	N/A	digital devices to the accused persons is challenged by DoE before Hon'ble DHC in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025 Hon'ble HC directed adjournment of hearing fixed in this Court till after a date fixed before DHC and the interim order was continued on 05.05.2025 till 28.08.2025. Thereafter DoE has preferred an early hearing application before Hon'ble High Court which is stated to be listed in December 2025.  However, in absence of supply of copies the matter could not progress.	-Yes-	running into more than 33,500 pages and 8 supplementary complaints have been received between 22.08.2022 to 28.06.2024. The digital data also runs into several hundred TB, and the case involves 40 accused, and therefore, expected date of disposal can not be given in the case at this stage.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 29.10.2025 The case transferred to another Court under orders of Ld. Principal District Judge, along with connected predicate offence titled as CBI Vs. Kuldeep Singh & Ors., as mentioned above.  Note: - 05 IAs and 01 Misc. Application were also disposed of.		1. The matter is still at the stage of scrutiny of documents/compliance of provisions of section 207/208 CrPC due to filing of multiple complaints/documents. Inspections of unrelied upon documents/statements are also underway, which involves more than 40,000 pages, and there are 40 accused persons with multiple supplementary complaints received from time to time, which is causing delay.
CC ACI) CB. On		2. DoE has preferred a petition bearing no. Crl. M. C. 9490/2024 & Crl. M. A. 36510/2024 before Hon'ble High Court seeking quashing the order dated 09.10.2024 passed by this court directing petitioner/DoE to furnish digital/scan copies of unrelied upon documents/digital devices to the respondents. As per order dated 21.03.2025, 05.05.2025 and, 28.08.2025 of Hon'ble DHC in Crl. MC no. 9490/2024, the matter had to be adjourned because of pendency of the petition preferred by DoE against the order directing DoE to supply copies of unrelied digital devices to the accused persons, which part of the order is stayed.  Also, Documents of this file comprises of approximately 33,500 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Rouse Avenue	As Cases)f taking e Districeহাটবাদ্দে Delhi
12	DLCT11-000085-2024  DoE  vs  Karti P. Chidambaram & Ors.  (Ct. Case – 5/2024)	Complaint Case-PMLA	U/s 45 r/w 44 PMLA and 3 & 4 PMLA	08	Sitting MP (Karti P. Chidambaram)	25.01.2024	19.03.2024

Date of Framin g of Charge s	Present Stage	ge nt of accused Whethe r			Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	orders ing in			
		Witnesses cited	Witness es dropped	examined	recorde d or not	Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Charge. The matter is fixed for arguments on the point of framing of charge, however, the proceedings are stayed by Hon'ble DHC		N/A	N/A	N/A	N/A	N/A	N/A	Yes In Crl. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the next hearing before DHC is scheduled for 02.03.2026. DoE has challenged that order before the Hon'ble SC under SLP(Crl.) diary no. 40583/2025, but no stay order has been vacated by DHC.		# Prosecution Complaint assigned only on 25.01.2024.  # This case also involves file running into approximately 5800 pages, and also In Crl. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the next hearing before DHC is scheduled for 02.03.2026. DoE has challenged that order before the Hon'ble SC under SLP(Crl.) diary no. 40583/2025, but no stay order has been

	Since the matter is at the stage of arguments on the charge, which DHC has deferred, the case has been adjourned to 07.03.2026, a date after the next scheduled hearing before the Hon'ble DHC. Parties are given liberty to inform the Court if there is any vacation of stay by the Hon'ble Supreme Court.	vacated by DHC. Since the matter is at the stage of arguments on the charge, which DHC has deferred ,the case has been adjourned to 07.03.2026, a date after the next scheduled hearing before the Hon'ble DHC. Parties are given liberty to inform the Court if there is any vacation of stay by the Hon'ble Supreme Court. Therefore, presently the expected date of disposal cannot be given in the case.
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
(Matter was not listed in this month)  On the last date of hearing i.e. 16.09.2025, in view of In Crl. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the next hearing before DHC is scheduled for 02.03.2026. DoE has challenged that order before the Hon'ble SC under SLP(Crl.) diary no. 40583/2025, but no stay order has been vacated by DHC. Since the matter is at the stage of arguments on the charge, which DHC has deferred, the case has been adjourned to 07.03.2026, a date after the next scheduled hearing before the Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court.		In Crl. M.C. No. 2373/2025, vide order dated 09.04.2025, preferred by A1 Karti P. Chidambaram, the Hon'ble DHC directed that until the next hearing before DHC, this Court should defer the arguments on the charge. Subsequently, by orders dated 29.05.2025 & 11.09.2025, the interim orders were extended, and the next hearing before DHC is scheduled for 02.03.2026. DoE has challenged that order before the Hon'ble SC under SLP(Crl.) diary no. 40583/2025, but no stay order has been vacated by DHC. Since the matter is at the stage of arguments on the charge, which DHC has deferred, the case has been adjourned to 07.03.2026, a date after the next scheduled hearing before the Hon'ble DHC. Parties given liberty to inform the Court if there is any vacation of stay by Hon'ble Supreme Court. Documents of this file comprises of approximately 5800 pages.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PCACt) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	MPs / MLA Date of institution I Couse Avenue I New D	District atout taking
13	DLCT11-000937-2024 CBI vs. S. Bhaskararaman & Ors. (CBI-118/2024)	CBI-PC Act	120B r/w 204/420/471 r/w 468/477A IPC & 8,9 of PC Act	08	Sitting MP	01.10.2024	06.02.2025

Date of Framin g of Charge	Present Stage	Detail of prosecution witnesses			Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
i d	**	Witness es cited	Witness es dropped	examined		Defence witnesses cited	Defence witnesses examined				
Charge yet to be framed	Charge. Arguments on charge are being heard as advanced by multiple designated senior Advocates representing each of the 7 accused/ entity separately.	113	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Fresh Charge-sheet filed only on 01.10.2024.  # Documents of this file comprises of approximately 16,000 pages, with cited witnesses more than 100, therefore till the time charges are decided, expected time of disposal cannot be specified presently and may be after the issue on the point of charge is decided, an expected date of disposal can be assessed.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 18.10.2025  Arguments on charge heard for the entire pre-lunch session as advanced by one of the Ld. Senior Advocates representing one accused, and further arguments deferred for 06.11.2025, 07.11.2025 & 14.11.2025, as designated senior Advocates for other accused persons were not available.  Note:-1 IA and 02 Misc. Applications were also disposed of.		Documents of this file comprises of approximately 16,000 pages.



हाग्वनय ।सह -- ंगNAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution Rouse Avenue L New D	s Cases) District Countains District Cognizance elhi
14	DoE vs. V.N. Dhoot & Ors. (Ct. Case 32/2024)	ED Complaint	U/s 3 & 4 of PMLA	13	R.N. Dhoot Former MP	19.12.2024	Cognizance yet to be taken.

Date of Framin g of Charge	Present Stage	Detail of prosecution witnesses		Section 1997			Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witness es cited	Witness es dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				No.
Charge yet to be framed	Matter is fixed for further misc. proceedings after notice in terms of Section 223 of BNSS has been issued to the proposed accused/entities before taking cognizance, and 4 out of 13 proposed accused were	105	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Documents of this file comprises of approximately 49,000 pages, 4 out of 13 proposed accused are yet to be served being foreign entities, cognizance is yet to be taken and matter is at the stage of 223 of BNSS, and part investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed, and therefore expected date of disposal can not be given in the case at this stage.

served and remaining are to be served, being foreign entities.										
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Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Not listed in October, 2025.  On the last date of hearing on 10.09.2025, part arguments of proposed accused no. 1 to 3 were heard. However, proposed A6 to A13 remained unserved and were ordered to be served as they are based out of Country and on behalf of A1 it was stated that he was not authorised to receive Notices on behalf of A6 to A13. Afresh Notice to A6 to A13 ordered for 04.11.2025.  Matter is fixed for further misc. proceedings in terms of Section 223 of BNSS.		Documents of this file comprises of approximately <b>49,000</b> pages, and 4 out of 13 proposed accused are yet to be served, being foreign entities, and part of investigation is still pending by DoE qua overseas transactions, which is likely to take substantial time to get completed.

दिग्विनय सिंह DIG VINAY SINGH Special Judge (PC Act) (CBI)-09

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of institution NULSE AVENUE [	S Cases) of taking District Consideration
15	DLCT11-000296-2025  State vs.  Mohammad Ilyas & Ors.	Crl. Revision against order of Ld. ACJM, ordering further investigation in a matter	438/440 BNSS	_	2 proposed accused are sitting MLA and one is former MP	08.04.2025	N/A

Date of Framin g of Charge	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	Detail of defence witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
	,	Witne sses cited	Witnesses dropped	Witnesses examined		Defence witnesses cited	Defence witnesses examined				
N/A	Final order.  Matter is now fixed for orders on both the connected revisions on 10.11.2025, after detailed arguments from both the sides were heard as advanced by multiple designated senior Advocates and other Advocates and other Advocates.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# expected disposal in November 2025.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 17.10.2025 Arguments heard from 10:30 am till 1:30 pm and matter adjourned for arguments of complainant as his counsel was not available for 25.10.2025.		No delay. The arguments concluded on 25.10.2025 and on the next date of hearing on 10.11.2025, the Revision shall be decided along with the connected Revision.
# 25.10.2025 Arguments of the complainant and rebuttal arguments also heard during entire pre-lunch session and matter reserved for orders for 10.11.2025.		

दिग्विन्य किंAct) (CBI)-00

SI No	CNR No. and Cause title	Nature - Whether State case, complaint case or closure report	Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date Of Residuals Rouse Avenue D New De	Cases te of taking istrict Collination is taking is the collination is
16	DLCT11-000297-2025	Crl. Revision	438/440 BNSS	-	Sitting MLA	08.04.2025	-
	Kapil Mishra vs. State of NCT of Delhi & Anr.						

Date of Framin g of Charges	Present Stage	Detail of prosecution witnesses		Statement of accused - Whether recorded or not	witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case	
		Witnesse s cited	Witnesse s dropped	examined		Defence witnesses cited	Defence witnesses examined				
N/A	Final order. Matter is now fixed for orders on both the connected revisions on 10.11.2025, after detailed arguments from both the sides were heard as advanced by multiple designated senior Advocates and other Advocates		N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	# Expected disposal in November 2025.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 17.10.2025 Arguments heard from 10:30 am till 1:30 pm and matter adjourned for arguments of complainant as his counsel was not available for 25.10.2025.		No delay. The arguments concluded on 25.10.2025 and on the next date of hearing on 10.11.2025, the Revision shall be decided along with the connected Revision.
# 25.10.2025 Arguments of the complainant and rebuttal arguments also heard during entire pre-lunch session and matter reserved for orders for 10.11.2025.		*

दिग्विनय सिंह
DIG VINAY SINGH
Special Judge (PC Act) (CBI)-09

SI No	CNR No. and C		Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of (MRR tiM) Rouse Avenu New	As Cases of taking e District Gnowledge Dolhi	
17	DLCT11-000916-2025		Crl. Revision 35/20		2025	438/440 BNSS		1 (Revisionist)	Sitting MLA	10.09.2025	N/A
	Yogender Chandoliya vs. State of NCT of Delhi & Anr.										
Date of Framin g of Charge		Detail of prosecution		nt of accused - Whethe r		witnesses		Date since when matter has been posted for final arguments	Whether there is any stay of proceedings ordered by superior court, if yes give detail	Whether any interim orders are existing in the matters	Expected date of disposal of case
			Witnesses dropped	Witnesses examined	recorde d or not	Defence witnesses cited	Defence witnesses examined				,
N/A	Disposed off on 18.10.2025. Fresh Criminal Revision was assigned to this Court on 10.09.2025, and Notice was issued to the two respondents. R-2 was ultimately served for 13.10.2025. On that day arguments were heard and the matter has been decided on 18.10.2025.	N/A	N/A	N/A	N/A	N/A	N/A	N/A	-No-	-No-	Disposed off on 18.10.2025.

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
# 13.10.2025 R-2 was served but did not appear. Arguments of revisionist and R-1 heard and matter reserved for orders for 18.10.2025.		No delay. The arguments concluded on 13.10.2025 and on the next date of hearing on 18.10.2025, the Revision was disposed of.
#18.10.2025 The revision petition decided and disposed off.		,

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## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAइनेन्द्र सिंह REPORT FOR THE MONTH OF OCTOBER, 2025

(Letter No. MP/MLAs/RADC/Gaz./2020/E-22388-22393 dated 24th November, 2020.)

विशेष यायाधींश (भ्रष्टाचार निवारण अधिनियम) (सी.बी.आई)-23

Spi. Judge (PC-Act) (CBI)-23

(एम. पी./एम.एल.ए. केम्रेम)

(MPs/MLAs Cases)

यायालय मख्या 612, छठी मंजिल
Court No. 612, 6th Floor

- 1. Name of the Presiding Officer: SH. JITENDRA SINGH
- राऊज़ ऐवेन्यू न्यायालय परिसर, नई दिल्ली 2. Designation : **Special Judge (PC- Act), (CBI)-23, (MPs/MLAs Cases), Rouse Avenue District Court, New Delhi**.Rouse Avenue Court Complex, New Delhi
- 3. Date since posted in the court: **26.10.2024 (F/N)**
- 4. Total number of cases pending on the first day of the month: 24
- 5. Number of cases disposed in the month with detail i.e. conviction, acquittal, Anticipatory Bail, dismissed, Criminal Revision, acceptance of closure report, Misc.DJ/ASJ etc. : **Nil**
- 6. Number of cases received by transfer : **01**
- 7. Number of cases pending on the last day of the month : 25
- 8. Number of cases instituted in this month : Nil

(Jitendra Singh)

Ld. Special Judge, (PC Act), (CBI)-23, (MPs/MLAs CASES)

Rouse Avenue District Court, New Delhi

Special Judge (PC Act) (CSI)-23 (MPs/MLAs Cases)

Rouse Avenue District Court

New Delhi

## COURT OF SH. JITENDRA SINGH, SPECIAL JUDGE (PC-ACT), (CBI) 23, (MPs/MLAs CASES), COURT NO 612, ROUSE AVENUE DISTRICT COURT, NEW DELHI REPORT FOR THE MONTH OF OCTOBER, 2025

N	CNR No. and Cause title	Nature - Wheth	Penal statutes involved	No. of Acc	Whethe r accused	Date of institu	Date of takin	Frami ng of	Present Stage	pro	etail o secuti itnesse	on	Stat eme nt	def	ail of ence lesses	Date since when	Whether there is any stay of	Whet her any	Expected date of disposal of case	A short summary of work done in the said case(s) during the month	The Action Plan formulated	The Specific reasons, if any causing delay in
		er State case, compla int case or closure report		use d	is sitting or former MP/ML A	tion	g cogni zance	Charge s		Wit nes ses cite d	Wit ness es drop ped	W itn ess es ex a mi ne d	of acc use d- Wh ethe r reco rde d or not	Defe nce witn esses cited	Defen ce witne sses exam ined	matter has been posted for final argum ents	proceedings ordered by superior court, if yes give detail	interi m order s are existi ng in the matte r			and the steps taken for expeditious disposal of the said case(s)	disposal of the said case(s)
(1	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(1 3)	(14)	(15)	(16)	(17)	(18)	(19)	(20)	(21)	(22)	(23)
1	Case No. CBI/259/2019 DLCT11- 001038-2019 CBI Vs Suresh Kalmadi	Compla int case CBi	Sec 120B r/w 420, 468, 471 & IPC 13(2) r/w 13(1)(d) PC Act	11	Former MP/Min ister	20.05.	2305	04.02.2 013	Prosecution Evidence	83	7	66	Not Rec orde d	List of witne ss not filed	-	-	No	No	July, 2026	1. PW-66/IO was partly cross examined on behalf of A-2 on t5.10.2025. The matter is listed for further cross examination of PW-66/IO on behalf of A-2 on 10.11.2025, 11.11.2025 and 12.11.2025.  2. An application was moved on behalf of A-9, seeking extension to remain beyond the territorial jurisdiction of Delhi for the period 01.09.2025 to 30.11.2025. Ld. SPP for CBI sought some time to file the reply. In the meanwhile, ad-interim relief was granted to A-9 till 29.11.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous	accused and 83 Prosecution witnesses. 2. The record is
2	Case No. CBI/ 261/2019 DLCT11- 001042-2019 CBI Vs A. Krishna Reddy	U/s 174 IPC	U/s 174 IPC	1	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nill	2	Rec orde d	List of Witn esses not Filed	-	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3742/17, A. Krishna	Yes	month of the	judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 061.2017 in SLP	per the tentative listing before the Hon'ble	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 374217, A. Krishna Reedy Vs CBI

																	Reddy Vs CBI			2. The matter was last taken up before the Hon'ble Supreme Court of India on 07.05.2025. Accordingly, the case is listed for further proceedings on 01.11.2025.		
3	Case No. CBI/ 262/2019 DLCT11- 001044-2019 CBI Vs Purshotamm Dev Arya Etc	СВІ	174A IPC	2	Individu al	08.11. 2011	08.11. 2011	26.03.2 012	Judgement	2	Nill	2	Rec orde d	3	3	-	Stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.	Yes		1. The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP (Crl.) No. 3626/2017 and the said stay continues to operate.  2. The matter was last taken up before the Hon'ble Supreme Court of India on 07.05.2025. Accordingly, the case is listed for further proceedings on 01.11.2025.	being given as per the tentative listing before the Hon'ble	The pronouncement of judgment has been stayed by the Hon'ble Supreme Court of India vide order dated 06.11.2017 in SLP(Crl) 3626/17, Purshottam Dev Arya Vs CBI.
4	Case No. CLOR/01/2019/ DLCT11- 000187-2019 CBI Vs Maneka Gandhi	Closure Report	120B, 420 IPC & 13(2) r/w 13(1)(d) of PC Act	3	Former MP/Min ister	30.05. 2013	Yet to be taken.	Vide Order Dtd 04.02.2 0 CBI directe d to further investig ation.	Further Investigatio n	42	-		Not	List of Witn esses not filed	•	-	Stayed by the Hon'ble High Court of Delhi vide order dt 20.11.2020 in Crl. MC No.2250/20 20, Crl. M. A No.2020 & Crl. M.A. 5336/2021, Maneka Gandhi vs CBI	Yes	Depending upon the outcome of the pending petition	The Hon'ble High Court of Delhi has continued the interim order in Crl. MC No. 2250/2020, Maneka Gandhi Vs CBI. The matter is tentaively listed before the Hon'ble High Court of Delhi on 09.12.2025.      Accordingly, the matter is listed for further proceedings on 15.12.2025.	being given as per the tentative listing before the Hon'ble High Court of Delhi.	Hon'ble High Court of Delhi vide order dated 20.11.2020 in Crl. MC No.
5	Case No. CBI/ 113/2019 DLCT11- 000504-2019 CBI Vs Abhay Singh Chautala	СВІ	U/S 13(2) 17/w 13(1)(e) of PC Act r/w sec 109 IPC	1	Former MLA	24.12. 09	02.02.	18.07.1	Recording of Statement of Accused	254	Nil	20 6	-	List of Witn esses not filed	•	-	No	No	January, 2026	The statement of accused under section 313 Cr.P.C . was recorded on 08.10.2025, 09.10.2025, 10.10.2025, 16.10.2025 & 30.10.2025.      The matter is listed for continuation of recording of statement of accused on 01.11.2025.	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous applications	Prosecution witnesses cited. 2. The prosecution has examined a total number of 206 witnesses and the Cross examination of

6	Case No. CT/ 29/2019 DLCT11- 001050-2019 DOE Vs A. K. Reddy	Ct. Case PMLA	U/S 3 8:4 PMLA Act	2	Individu al	14,08.	27.09. 18	05.10.2	Prosecution Evidence	24	02	19	Not reco rded	List of Witn esses not filed	-	-	No	No	February, 2026	aforementioned dates. The said application was allowed and disposed of.  2. The matter is listed on 27.11.2025 & 28.11.2025	are being given. 2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous	Prosecution witnesses cited. 2. The Cross examination of the witnesses are lengthy and time consuming. 3. The record s
7	Case No. SC/11/2019 DLCT11- 001001-2019 State V/S Dr. Chattar Pal Lodha	State Case	U/S 7/8/12/1 3 IPC Act r/w 120B IPC	11	Former MP	03.04.	06.07. 09	07.12.1	PE	30	1	30	•	List of Witn esses not filed	-	-	Stayed by the Hon'ble High Court of Delhi vide order dated 21.11.2023 in W.P. (CRL.) No. 925/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs State	Yes	(Within 04 months of disposal of the petition)	The Proceedings in the matter have been stayed by the Hon'ble High Court of Delhi vide orders dated 27.04.2022 and 21.11.2023 in W.P.(CRL.) No. 925/2022, Crl. M.A No. 7825/2022 and CRL. M.A 23333/2022, Anirudha Bahal vs. State for 07.11.2025. Accordingly, the matter was adjourned to 15.11.2025 for further proceedings .	being given as per the tentative listing before the Hon'ble High Court of	of Delhi vide order dated 27.04.2022 and 21.11.2023 in W.P. (CRL.) No. 925/2022.
8	Case No. CT. CASE 17/2021 DLCT11- 000246-2021 DOE V/S Amarendra Dhari Singh & Ors.	PMLA Case	U/S 3 &4 PMLA Act	6	МР	11.08. 2021	07.08. 2021	-	Arguments on charge	14	-	-	-	List of witne sses not filed	-		- 1111	No	January, 2026	1. The IO has filed the copy of English translation of the documents received pursuant to the Mutual Legal Assistance Treaty (MLAT), as requested by the Ld. Counsel for A-7 via her email dated 18.09.2025. The same was taken on record and copies thereof	are being given. 2. Efforts are being made to dispose off misc. applications expeditiously. 3.The parties/	accused persons.  2.Number of miscellaneous applications are being filed by the accused persons.  3. Many times, adjournments are being sought by the

																			were supplied to the respective Ld. Counsels.  2. The Ld. Counsels for A-1 & A-7 requested further time to peruse the translated documents.  3. Matter is now listed on 18.11.2025 for argument of charge.	been asked to cooperate in the expeditious disposal of the	accused persons/counsel.
9	Case No. CC/ 55/2019 DLCT11- 000279-2019 CBI Vs Ajay Singh Chautala	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	Former MP/ MLA	24.12 09 (RBT on 14.03. 22)	02.02.	20.09.1	Statement of accused	256	32 (une xami ned witn ess inclu ding drop ped.	22 4	-	List of Witn esses not filed	-		No	March, 2026	formulating the	are being given.  2. Efforts are being made to examine the witnesses on the same day and dispose off miscellaneous expeditiously.  3.The parties/ counsels have been asked to cooperate in the expeditious disposal of the	accused persons and 256 Prosecution witness cited.  2. The Cross examination of the witnesses are lengthy and time consuming.  3. The record is voluminous.  4. Many times the counsels for the accused seek adjournment on various grounds.
10	Case NO. CT CASE /23/2022 DLCT11- 000468-2022 DOE V/S Satyendra Kumar Jain & Ors	PMLA Case	W/S 3 &4 PMLA Act	10	MLA	27.07 22 (RBT on 23.09 22)	-	-	Argument on Charge	108	-		•		-	No	No	issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the	2. The matter is tentatively listed before the Hon'ble High Court of Delhi on 12.03.2026. Accordingly,	been issued by the Hon'ble High Court of Delhi, vide order dated 03.03.2025 in Crl. M.A. 9027/2024, Crl. M.A. 34540/2024 & Crl. M.A. 4971/2025 to defer the proceedings in the instant	accused and 108 Prosecution witness cited. 2. The record is voluminous. 3. Number of Miscellaneous applications are being filed by the accused/counsel. 4. Many times the counsels for the accused seek adjournment on various grounds.

																					Delhi on 12.33.2026.	
11	Case No. CBI/257/2019 DLCT11- 000989-2022 CBI V/S Satyendar Kumar Jain	СВІ	U/S 13(2) r/w 13(1)(e) of PC Act r/w sec 109 IPC	6	MLA	03.12. 2018 (RBT on 01.11. 22)	ı	ı	Arguments on Charge	81		•	*		-	-	No	No	May, 2025	Part argument on point of charge have been heard on 27.10.2025 on behalf of A-1     Matter is listed for remaining arguments on charge on behalf of A-1 on 20.11.2025.	being given.	1.Case was received by transfer on 11.11.2022. 2. There are 10 accused and 81 Prosecution witness cited. 3. The record is voluminous.
12	Case No. CBI/96/2023 CBI Vs Jagdish Tytler DLCT11- 000702-2023	CBI Case	U/Sec. 147/148/ 149/153 A/188/1 09/295/3 02/463 I	01	Former MP/Min ister	RBT on 20.09. 2023	26.07. 2023	-	Prosecution Evidence	41	-	1	-	ii.	,	-	No	No	February, 2026	Matter was listed for Prosecution Evidence of Sh. Abdul Wahid on 14.10.2025. However, the exemption was sought on behalf of Sh. Abdul Wahid on medical ground and same was granted.      Matter is listed on 06.11.2025 & 07.11.2025 for PE.		The record of the case is voluminous.
13	Case No. CBI/ 109/2023 CBI Vs PC Lallawmsanga DLCT11- 000830-2023	СВІ	U/s 120B,42 0,467,46 8,471 IPC & 13(2), 13(1)(D) PC ACT 1988	5	FORME R CM A - 2	06.12. 2023			Admission/ denial of documents	109	-	,	-	-	-	-	No	No	December, 2025	Charges have been formally framed against all accused persons. The accused persons have pleaded not guilty and claimed trial.      The matter is listed on 24,11,2025 for admission or denial of documents U/S 294 of Cr.P.C.	being given.	Case was received by transfer on 06.12.2023.
14	Ct.Case No. CT/02/2024 DLCT11- 000035-2024 DOE V/S Zeeshan Haider & Ors.	PMLA Case	U/s 44 read with section 45 of PMLA, 2002	05	Individu al	09.01. 2024	19.1.2	•	Further proceeding s	29	-	-	-		-	*	No	No	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No. 1329/2024 and the matter is tentatively listed before	(13.02.2025), in Crl. Rev. P. 1329/2024 and scheduled the matter for re-notification	Court of Delhi, vide order dated 21.03.2025, has continued the interim order in the Criminal Rev. Petition No.1329/2024 and the matter is tentatively listed before the Hon'ble High Court on	Case was received by assignment on 09.01.2024.

								-				_										
					25-7															3. The case is listed for consideration of the said application on 01.11.2025		
15	CC NO. 107/2019 State Vs. Swati Maliwal CNR No. DLCT11- 000476-2019	State	U/s 13 (1)(d) & 120B IPC	04	Sitting MP of Rajya Sabha	21.12. 2016	18.01. 2017	08.12 .2022	Prosecution Evidence	20	-	7	Not reco rded	Not filed	-	-	-	-	March, 2026	PW-10 has been sexamined, cross examined and discharged.      Matter is listed on 03.11.2025 & 04.11.2025 for further Prosection Evidence.	Short dates are being given.	Case was received by transfer vide order dated 13.02.2024 of LD. Principal District & Sessions Judge-cum-Special Judge (PC Act) (CBI), RADC, New Delhi.
16	Misc . DJ ASJ 75/2025 FD vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	ED Case	-		17.02. 2025		-	Argument on applicaiton	-				-	-	-	No	No	February, 2026		Short dates are being given	Case was received by way of assignment on 17.02.2025
17	Misc. DJ ASJ Filing No. 35/2025 CNR No. DLCT11- 000075-2025 ED vs. OP Chautala	Misc. DJ/ASJ	-	-	EX- MLA (Abated)	27.01. 2025	-	-	Arguments on application	-	-	-	-	-	-	-	No .	No	February, 2026	1. Vide order dated 15.09.2025 in Misc.DJ ASJ 175/2025 titled "ED vs OP Chautala (since deceased)" the application moved by the ED i.e. Misc. DJ ASJ 75/2025 and the present application moved by the LRs of the accused have been clubbed together.  2. Accordingly, the matter is listed on 30.01.2026 for further proceedings.		Case was received by way of assignment on 27.01.2025
18	Ct. Case no. 16/2025 ED vs. Ram Kishor Arora	PMLA CASE	U/s 44 read with section	12	Ex-/Min ister	24.08. 2023	-		Arguments on Charge	23	-	-	-	-	-	-	No	No	July, 2026	1. Part arguments on charge on behalf of ED were heard to n 16.10.2025 & 17.10.2025.	being given	of transfer by order of J.d. Ld. Principal District & Sessions

	and Others		45 of PMLA, 2002					-											Matter is listed on 17.11.2025 for further arguments on charge on behalf of ED.		Judge, RADC for 28.05.2025.
19	Crl. Revision 24/2025 Rohit Singh Mahiyaria vs. State of NCT of Delhi	Crl. Revisio n	u/s 440 of BNSS	1	Former MP	02.05. 2025	•		Order	•		-		•	1	No	No	November, 2025	Arguments have been heard at length.     Matter is listed for prouncement of orders on 07.11.2025	Short dates are being given	Fresh revision petition received by way of allocation on 02.05.2025.
20	Misc . DJ ASJ 358/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	1	-	Arguments	•	1			-		No	No	February, 2026		Short dates are being given	Fresh application received from Bail and Filing Section on 28.07.2025.
21	Misc . DJ ASJ 359/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	-	-	Arguments	1		-	,	•	-	No	No	February, 2026			Fresh application received from Bail and Filing Section on 28.07.2025
22	Misc . DJ ASJ 360/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	*	•	Arguments		ı	-		-		No	No	February, 2026	Vide order dated 15.09.2025 in Misc.DJ ASJ 75/2025 titled "ED vs OP Chautala (since deceased)" the application moved by the ED i.e. Misc. DJ ASJ 75/2025 and the present application moved by the LRs of the accused have been clubbed together.      Accordingly, the matter is listed on 30.01.2026 for further proceedings.		Fresh application received from Bail and Filing Section on 28.07.2025

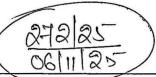
	-												Т		-						,
23	Misc . DJ ASJ 361/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ	U/s 8 (7) of PMLA	1	Former CM (since decease d)	28.07. 2025	-	-	Arguments	-	•	1	-	-		No	No	February, 2026	1. Vide order dated 15.09.2025 in Misc.DJ ASJ 75/2025 titled "ED vs OP Chautala (since deceased)" the application moved by the ED i.e. Misc. DJ ASJ 75/2025 and the presert application moved by the LRs of the accused have been clubbed together.  2. Accordingly, the matter is listed on 30.01.2026 for further proceedings.		Fresh application received from Bail and Filing Section on 28.07.2025
24	Misc. DJ ASJ 416/2025 ED vs. Om Parkash Chautala (since deceased)	Misc. DJ ASJ							Reply and Arguments		-	•	-	-	-	No	No	February, 2026	Vide order dated 15.09.2025 in Misc.DJ ASJ 75/2025 titled "ED vs OP Chautala (since deceased)" the application moved by the ED i.e. Misc. DJ ASJ 75/2025 and the present application moved by the LRs of the accused have been clubbed together.      Accordingly, the matter is listed on 30.01.2026 for further proceedings.		Fresh application received from Bail and Filing Section on 02.08.2025
25.	CT Cases- 31/2022 DoE vs Sameer Mahandru and Ors.	Compla int Case (ED)	U/s 44 r/w 45 of PMLA & 3, 4 PLMA -2002	40	MLA, MP and Former CM	26-11- 2022	20.12. 2022	Charge is yet to be framed	Matter is fixed for considerati on on pending application s/ further proceeding s/ supply of copies at the stage of section 230 of BNSS	224	-		-	-	-	Hon'ble High Court of Delhi in Crl. MC no. 9490/2024, wherein vide order dated 21.03.2025, directed adjournment of hearing fixed in this court till after a date fixed before DHC and the interim order was continue till 28.08.2025. Thereafter, DoE has preferred an early hearing	Yes	complaint		accused persons and 224 witnesses.	The case was received by way of transfer vide order dated 28.10.2025 of Ld. Principal District & Sessions Judge, Cum Special Judge (PC-Act) (CBI), RADC, New Delhi on 29.10.2025.

	applications before not be given at Hon'ble this stage. High Court which is stated to be listed on	
	10.12.2025.	

Total cases pending as on 31.10.2025 = 25

Prepared by:- 4A/Ahlmad

(Jitendra Singh) Special Judge, (PC Act) (CBI)- 23 (MPs/MLAs Cases) Rouse Avenue Court Complex, New Delhi



		G WITH CASES AGAINST MPs AND MLAs, OF THE MONTH OF OCTOBER-2025 ./2020/E-22388-22393 dated 24th November, 2020}
1.	Name of the Presiding Officer	Dr. VISHAL GOGNE
2.	Designation	Special Judge (PC Act) (CBI)-24 (MPs / MLAs Cases) Rouse Avenue Court Complex, New Delhi.
3.	Date since which posted in the court	15.12.2023 (A/N)
4.	Total number of cases pending on the first day of the month	27
5.	Number of cases disposed in the month with detail i.e. conviction, acquittal, discharge, acceptance of closure report, etc	NIL
6.	Number of cases pending on the last day of the month	29
7.	Number of cases instituted in this month	2 (1 Criminal Revision ) (1 Misc. DJ / ASJ)
		<u></u>

Prepared by:

(Dr. VISHAL GOGNE)

Spl. Judge (PC Act) (CBI)-24 (MPs/MLAs Cases)

Rouse Avenue Court Complex New Delhi (MPs/MLAs Cascs) Rouse Avenue District Court

New Delhi

VISHAL GOGNE

									Additio	nai Sessions Judge			
SI No	CNF	R No. a	nd Cause	c	ature -Whether somplaint case of eport			No. of Speaced R	cial y.	onal Sessions Judge hejbepaccusectis)-24 gyendoffisiigMPAMIS New Delhi	ł Da	te of institution	Date of cognizance
1		5	000429-26 State Vs iti Singh 6		State Cas	se	U/s: 302, 307 IPC	2		Former MLA		tial Institution dt. 10.02.2014 Ited in this court on 24.05.2023	10.02.2014
Date of Framin g of Charge s	Stage of the	Deta	ail of pros witness		Statement of accused - Whether recorded or not		of defence itnesses	Date since wi matter has be posted for fit arguments	een nal	Whether there is any proceedings order superior court, if ye detail	ed by	Whether any interim orders are existing in the matters	Expected date of disposal of case.
06.06.20 15		Witne sses cited	Witnesses dropped			Defence witnesse cited			1	-Yes- Vide order dt. 04.02.2 18.02.2025 of Hon'b			Matter was received in the month of May 2023. Matter is expected to be
	PE	76	11	37 (Cross / PW 13 is deferred		-				Court of Delhi in Court of 2025 and Court of 2025 and Court of 2025 the cross-examination of deferred till the pend the Crl. MC No.697/2	rl. M C further PW13 is lency of		disposed of within a year

	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
2.) Further cross-examination of PW37 was adjourned as the witness PW 37 was	summons to witnesses.  (2) Consecutive / Bulk date of hearing.  (3) Short dates being given and no unnecessary adjournments are being given.	Matter has been received in the month of May 2023 by transfer from Patiala House Court, New Delhi. Vide order dt. 04.02.2025 and 18.02.2025 of Hon'ble High Court of Delhi in Crl. M A 5257 of 2025 and Crl. M C 697 of 2025 the further cross-examination of PW13 is deferred till the pendency of the Crl. MC No.697/25.

## VISHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Courts New Delhi

SI	CNR No	o. and	Cause t	title Nat	ure - Whet	her State cas	e, Penal st	atutes	No. of	Whether accused is	Date of instit	ution	Date of cognizance
No						se or closu	re invol	ved	accused	sitting or former MP/MLA		1	
	DLC	Г11-000	0478-201		Compl	aint case	Annual Services Cont. Cont. Services Co.	3 & 4 of PMLA , 2002		Former MP, Sitting MLA 06/09/16			07/09/16
2	ED					. 200	. 2002						
	Virb		Singh etc					15 11					
	Present	Detai	l of pro	secution	Statemen	Detail of	defence	Date sir	ce Whethe	r there is any stay of p	roceedings ordered	Whether an	y Expected date of disposal
Date	Stage of witnesses			es	tof	witnesses		when		by superior court, if yes give detail		interim orde	rs of case.
of	the case accused -						matter h	ıas			are existing	in	
Fram				Whether			been				the matters	s	
ing					recorded			posted	for				1 1
of					or not			final					1
Char								argume	nts				
ges													
2.2.2.2		Witnes	Witness	Witnesses		Defence	Defence		Vide orde	er dt. 19.04.2022 of Hon'b	le High Court of Delhi	-Yes-	
05.05.		ses	es	examined		witnesses	witnesses		passed in	n Crl. Rev. P 217/2022	titled as Vikramaditya		1
21		cited	droppe d			cited	examined			ED the trial court has bee on evidence but the c			
1 - 1 - Min (4)-	PE	107	2	75	No				deferred	till next date.			1
				(Cross is	1								

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
The matter was taken up in this month. Matter was fixed for recording further examination in chief of PW-75.     PW75 was reported to be unable to appear on account of personal difficulty.	summons to witnesses. (2) Consecutive / Bulk date of hearing. (3) Short date being given and no unnecessary	Vide order dt. 19.04.2022 of Hon'ble High Court of Delhi passed in Crl. Rev. P 217/2022 titled as Vikramaditya Singh Vs ED the trial court has been directed to record the prosecution evidence but the cross- examination be deferred till next date. Most of the witnesses pertains to other states. Unavailability of witness.



SI No	CNR	No. and C	ause title	Nature	- Whether	State case	, complaint	Penal s	statutes	No. of grantsed	Whether accused is sitting I	Date of institution	Date of
				case or	closure rep	ort		invo	lved		or former MP/MLA		cognizance
	DL.	CT11-0009	75-2019		,	State		109, 465	r/w 471	9	Former MP, Sitting MLA	31.03.2017	08.05.2017
		CBI			(DC	A =4 ====>			d 13 (2)				
3		Vs			(PC	Act case)			(1)(e) of				
	Vi	rbhadra Sir	igh etc.					PC A	et 1988				
Date of			of prosect	ution	Statement	Detail of	defence	Date	since	Whether ther	e is any stay of proceedings	Whether any	Expected date of
Framing	nt	V	vitnesses		of accused	witne	esses	when	matter		perior court, if yes give detai		disposal of case.
of	Stage				-			has	been			are existing in	•
Charges	of the				Whether			posted	for			the matters	
	case				recorded			final					
					or not			argume	ents				
		Witnesses	Witnesses	Witnesses		Defence	Defence			Yes, Vide Order a	t 16.04.2019 of the Hon'ble Hi	gh -Yes-	
		cited	dropped	examined		witnesses	witnesses			Court of Delhi in W	P. (Crl) 235/2019 titled as Pratib	ha	
						cited	examined	1		the second section of the second section of the second section of the second section s	Crl. M.As 1619-1620/2019, the tr		
10.12.18	PE	223	1	61	No						ected to make all possible endeave		
											evidence of witnesses who are i of Himachal Pradesh.	ior	
										retated to the State	oj 11imacnai Fradesh.		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Matter was taken up in this month. On the previous date it was submitted on behalf of the CBI that the application for clarifications moved before the Hon'ble High Court is next listed on 10.11.2025. 2) It was reported that LW-160 was served the summon but he had requested for deposition through VC on account of his medical status, as he was recently been undergone with Chemotherapy. The Ld. Prosecutor from the CBI had also submitted to drop the said witness. The prayer ofthe CBI was allowed and the LW-160 was dropped. 3) LW-182 had also prayed for liberty to depose through VC on account of his age and long distance travel required from his place of residence at Vishakhapatnam. The prayer of the witness was allowed with directions to CBI to move an appropriate application for deposition of LW-182 through VC.	witnesses. (2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	Vide Order dt 16.04.2019 of the Hon'ble High Cour of Delhi in W.P. (Crl) 235/2019 titled as Pratibho Singh and Anr & Crl. M.As 1619-1620/2019, the tria court has been directed to make all possible endeavors to first record the evidence of witnesses who are not related to the State of Himachal Pradesh Such witnesses have largely been examined. In this matter most of the witnesses are pertains to the Himachal Pradesh. Unavailability of witness & counsels.



SI No	C	ONR N	o. and (	Cause title	Wh	Nature - Whether State case, complaint case or closure report		Penal statutes involved			o. of used	Whether accused is sitting or former MP/MLA	Date of institution		Date of cognizance	
4	State Vs Sukesh Chandrashekar etc.		c.	State Case		467, 468, 471, 474 170, 120B of IPC a 8 of PC Act, 19		C and Sec 1988		Former MLA	14.07.2017		03.082017			
Date Frami of Charg	of n ng S o	Stage of the		il of prose witnesse		Statement of accused - Whether recorded or not		of defence nesses	Date s when n has b posted fina argum	natter een d for al	Wheth	ner there is any stay of by superior court, if		Whethe interim of are exist in the manner	orders sting	Expected date of disposal of case.
			es cited		Witnesses examined		Defence witnesse cited	e Defence es witnesses examined		,	India in State an	SLP (Crl.) No. 46619/20 ad Vide order dt. 30.09.2	Hon'ble Supreme Court of 018 titled as B.Kumar Vs 2019 of the Hon'ble High tions no. 273/19, 1078/18,	1	3-	
17.11.	.18	PE	66	-	4	No						and 1121/18, the proceedi				

the month	2 -	The specific reasons, if any causing delay in disposal of the matter
1.) The matter has been stayed by the Hon'ble Supreme Court of India. It was submitted by the Ld. Counsel for the accused that the proceedings before the Hon'ble High Court are next listed on 06.10.2025. and the interim order was continued. Thus, in view of the said submission, case was adjourned to date 10.11.2025.		It was stated by the counsel of the applicant / accused on the previous date, that the matter is listed before the Hon'ble High Court of Delhi on 06.08.2024. Interim orders have been continued.



SI	CNR No	and Ca	use title	Nature -	Whether St	ate case,	Penal stati	utes	No. of	Whether accused is si	itting or Da	te of institution	Date of cognizance
No				complair	nt case or c	losure report	involve	d	accused	former MP/MLA	4		
	DLCT	11-00012	5-2019		State		120B r/w 420 of Sec 13 (2) r/w 13		14	Former MP / Sitting N	MLA	16.04.2018	30.07.2018
5		CBI Vs			(PC Act c	ase)	PC Act, 19						
	Lalu Pr	asad Yac	lav etc.										
	Prese	Deta	il of prose	cution	Statement	Detail of defer	nce witnesses	Date sin	ce when ma	tterWhether there is	any stay o	f Whether any	Expected date of
Date	of nt		witnesses	8	of			has be	en posted	forproceedings order		194 USE 1940	disposal of case.
Frami	ng Stage				accused -			final arg	uments	court, if yes give de	etail	are existing in	
of					Whether							the matters	
Charg	<sub>les</sub> case				recorded								
					or not								
			Witnesse			Defence	Defence						Within one year from
1		es cited	s dropped	examined		witnesses	witnesses						the date of framing of
						cited	examined						the charge.
	Clarific	94	-	8	No								
_	ations												
	İ												

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>The matter was taken up on eight (8) dates in this month.</li> <li>Vide a detailed order running upto 244 pages the order on charge was passed and charge were framed against all fourteen (14) accused persons on the same date. The matter was thereafter fixed for prosecution evidence.</li> <li>Examination -in-chief of eight (8) prosecution witnesses was done in this month.</li> <li>Six (6) Mis. Applications and two (2) I.A applications were taken up and disposed of in this month.</li> </ol>	(2) Consecutive / Bulk date of hearing. (3)Short dates being given and no unnecessary adjournments are being given.	WHATE OF THE PROPERTY OF THE P



SI	CNR N	o. and C	ause title	Natu	re - Whethe	er State case	е,	Penal statutes	No. of accused	Se Avenue District Courts Whether accused is sitting	Date of institution	n Date of cognizance
No			involved		or former MP/MLA							
	DLCT11-000985-2019 ED			Complaint Case			Sec 3 & 4 of PMLA' 2002	16 Former and sitting MP and MLA		25/08/2018	17.09.2018	
6		Vs										
	M/s Lara	Projects	LLP Ltd etc	•	·							
Framir of	Prese Detail of witr		l of prosect witnesses	rosecution Statement of accused - Whether recorded or not			Detail of defence witnesses matter has been posted for final arguments		ordered by superior court, if yes give detail		Whether any interim orders are existing in the matters	Expected date of disposal of case.
			Witnesse W dropped ex			Defence witnesses cited	Defence witnesse examine	s		<del></del>	d	/ithin one year from the ate of framing of the harge.
-	Misc. 21 App & Arg/ Charg e		_	No								

		The specific reasons, if any causing delay in disposal of the matter
2) Further submissions on the aspect of charge were advanced at length and	persons.	



SI No	CNR	No. and title	Cause	Whether complaint c	ture - State case, ase or closure	Penal s invo		No. of accused	Whether accused is sitting or former MP/MLA	Date of institu	tion Dat	e of cognizance
7	DLCT11-000985-2019 Con  ED  Vs  M/s Alchemist Township India Ltd etc.			eport Iaint Case	Sec 3 & 4 of PMLA' 2002		8	Former MP 08.03.2021		26.03.2021		
Date	Presen t Stage of the case		ail of pros witnesse		Statement of accused - Whether recorded or not	Detail of witne		Date since when matter has been posted for final arguments			Whether any interim orders are existing in the matters	Expected date of disposal of case.
of Char ges		Witness es cited 52	Witnesses dropped	Witnesses examined	No	Defence witnesses cited	Defence witnesses examined		Yes, Vide order dated Hon'ble High Court of M.C No 2483/2022, the dated 22/03/2022 has	Delhi passed in Crl. te operation of order been stayed. The		Within one year from the date of framing of the charge.
	App & Arg on Charge	990000							matter was listed on 09 court of Delhi.	.04.2024 in the High		

	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>The proceedings in the Writ Petition before the Hon'ble High Court are stated to be next listed on 08.10.2025 whereas the proceedings in Crl. MC 2483 of 2022 are next listed before the Hon'ble High Court on 27.11.2025.</li> <li>The matter was taken up on three (3) dates in this month. It was reported by the Ahlmad that the checking of the documents filed with the prosecution complaint was still underway.</li> <li>One IA application was taken up and disposed of in this month.</li> </ol>		The next date before the Hon'ble High Court is 22.07.2025.



SI No	com		Nature - Penal statu Whether State case, involved complaint case or closure report			No. of accuse	d sittir	er accused is ng or former MP/MLA	Date of institu	tion	D	ate of cognizance				
8	DLCT11-000331-2022  ED  Vs  Sukash Chandrashekar.			Complaint C	ase	Sec 3 & 4 of Pi 2002		MLA' I		accused was a er MLA in the icate offence.	02.06,2022		09.06.2022			
Fram of	of of the case	age the	Deta	il of prose witnesse		Statement of accused - Whether recorded or not		of defence nesses	Date si when m has be posted fina argume	atter een I for I			of proceedings ordered yes give detail	i Whethe interim o are exis in the m	orders sting	Expected date of disposal of case.
		- 1		Witnesse s dropped			Defence witnesse cited	Defence witnesses examined	1	W.P.	(Crl) 3560	/2023 & Crl.M	a'ble High Court of Delhi . A 33055/2023 titled b, the trial court has be	as		Within one year from the date of framing of the charge.
15.10 22	.20		20							11		rn the matter a ble High Cour	nd fix a date later than to t of Delhi.	ne		

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter has been stayed by the Hon'ble High Court.</li> <li>The matter is at the stage of recording Defence Evidence. The matter next fixed in this court for the date 10/11/2025 along with the connected matter.</li> </ol>	<u></u>	The Hon'ble High Court has directed this court to adjourn the present matter to a date later than the date before the Hon'ble High Court. The proceedings before the Hon'ble High Court were stated to be next listed in July 2025.



r						- 1		_	1	Pouse Aven	ue District Courte		
SI	CNR N	lo. and C	Cause title	e Natu	ire - Whethe	er State	Penal stat	utes	No. of	Whether accused is	w DelhiDate of instituti	on	Date of cognizance
No				case	e, complain	t case	involve	d	accused	sitting or former			
				or c	losure repor	t				MP/MLA			
	DLCT11-000630-2022			State		Sec 8,9,11,12, 1	3(2) r/w	19	Former and Sitting MP /	10.10.2022	**	27.02.2023	
9	CBI Vs			(PC Act cas	1	13(1)(d) of PC Ac & Sec 120B r/w 471, 468, 420 l			Sitting MLA				
1	Lalu	Prasad Y	'adav etc.			:	., .,,						
	Present Detail of prosecution Statement Detail				of defence	Date s	ince Whe	ther there is any stay of	proceedings ordered	Whether an	Expected date of		
Date	e Stage of witnesses of witnesses				itnesses	when n	natter	by superior court, if	yes give detail	interim order	s disposal of case.		
of	the case	e e			accused -			has b	een			are existing	L
Frami					Whether			poste	d for			in the matter	s
ng of	1				recorded			fina	al			1	
Charg	1				or not			argum	ents				
es			ADDITION OF THE PARTY OF THE PARTY OF	Witnesses examined		Defend witness	ses witnesses						Within one year from the date of framing of the
						cited	examined						charge.
	Misc. app	-	-	-					R				
	20												

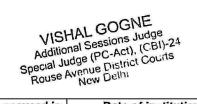
Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
2.) The order upon charge is presently under dictation which is likely to take some time on account of the voluminous record multiplicity of accused persons (103 accused) and	2.) No undue adjournments was given. 3.) The court endeavored to ensure that request made by the defense counsels pertaining to illegible and deficient copies of the documents of the charge sheet is addressed expeditiously. 4.) Direction for scanned copies of deficient & illegible documents.	hundred and three (103) accused person. Multiple Misc. Applications moved by the counsels of the accused persons.



SI	CNR No	and Ca	use title	Nature -	Whether	State case	, Penal st	atutes	No. of	Whether accused is	Date of institu	ution	Date of cognizance
No			c	complaint	case or clo	sure report	invol	ved	accused	sitting or former MP/M	ILA		
	DLCT11-000033-2024			Complaint Case		Sec 3 8	Sec 3 & 4 of		Sitting MPs / MLAs	09.01.2024		27.01.2024	
10	10 Enforcement Directorate		ectorate				PMLA	PMLA'2002				1	
		Vs											
	An	it Katyal	etc										
	Pres	Deta	ail of pros	ecution	Statement	Detail of	defence	Date si	nce   Whe	ther there is any stay of	proceedings ordered	Whether any	Expected date of
Date	of nt		witnesse	es	of	witnes	ses	when m	atter	by superior court, if y	es give detail	interim orders	disposal of case.
	ng Stag	•			accused -			has be	en			are existing	
of	of the	:			Whether			posted	for			in the matters	
	es case				recorded			fina	i				
					or not			argum	ents				
		Witness	Witnesse	Witnesses	3	Defence	Defence						One year from the date of
		es cited	s dropped	examined	4	witnesses	witnesses						framing of charge.
						cited	examined						
	Misc	. 46											
	App												
	App												

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>The matter was taken up on three (3) dates in this month.</li> <li>Three additional accused of the supplementary complaint were summoned. One accused was exempted on prayer. The second accused was not appeared, bailable warrant were issued against him.</li> <li>Third accused appeared in person and moved an application of regular bail. The court had allowed the bail application and copy of complaint was supplied to the accused.</li> </ol>	expeditious conclusion of arguments on charge.	Scrutiny of documents by the accused persons .





SI No	CNR N	lo. and	Cause titl	case	ıre - Wheth e, complair losure repo	nt case	D DESCRIPTION		No. accu		Whether accused is sitting or former MP/MLA	Date of institution	on	D	ate of cognizance
11	DLCT11-000307-2023  State Vs Naseer @ Naseem etc			State case U/s 147, 148, 149 IPC		49, 307	9, 307 26		Ex MLA	Initial date 03.12.2016 Instituted in this court on 11.01.202		ė	23.03.2015		
Date of Framili g of Charg	Present Stage of the case	Present Detail of prosecution Statement of witnesses of witnesses accused - Date since Whether there is any stay of proceedings when matter by superior court, if yes give detail of the by superior cour		-	Whether interim or are exist in the ma	rders ting	Expected date of disposal of case.								
		0.000	Witnesses dropped			Defend witness cited	es witnesses	1							One year from the date of framing of charge.
	Charge	43	Ι	-						_					

Short Summary of the work done in the case during the month	1	The specific reasons, if any causing delay in disposal of the matter
1.) Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case.  2.) A notice was issued afresh to the IO for clarifications in terms of the previous order dated 12.08.2025.	adjournments are being given.	The charge sheet is of the year 2015 and is connected with another case filed of the year 2015. The case was received by this court in the year 2024. There are 26 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 26 accused persons, several dates have been consumed in concluding arguments on charge.



SI	CNR	lo. and	Cause title		re - Whethe		Penal statu	S. C.		o of	Whether accused is	Date of institution	on	D	ate of cognizance	e
No					e, complain losure repor		involved		acc	used	sitting or former MP/MLA					
	DLO	CT11-000	306-2023		State case		U/s 147, 148, 148, 148, 148, 148, 148, 148, 148	49, 307	3	36	Ex MLA	Initial date 01.12.20 Instituted in this cou			16.01.2015	
12		State Vs	e	İ		1						11.01.2024				
1	1	khlaq A	lvi etc													
	Prese	Deta	il of prose	ecution	Statement	Detail	of defence	Date si	ince	Wheth	ner there is any stay of	proceedings ordered	Whethe	r any	Expected dat	e of
Date	of Int		witnesse	s	of accused	wit	nesses	when m	atter		by superior court, if	yes give detail	interim c	orders	disposal of ca	ase.
Frami	ng Stage	ł			-			has be	een				are exis	sting		
of	of the				Whether			posted	i for				in the m	atters		
	es case				recorded			fina	al							
J					or not			argum	ents							
		Witness	Witnesse	Witnesses		Defenc	e Defence								One year from th	ne date
		es cited	s dropped	examined	1	witness	es witnesses								of framing	of
						cited	examined	1							charge.	
	Charg	74	-													
	е															1

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Matter is fixed for the purpose of order on charge. There are total twenty six (26) accused proposed in this case.</li> <li>A notice was issued afresh to the IO for clarifications in terms of the previous order dated 12.08.2025.</li> </ol>	adjournments are being given.	The charge sheet is of the year 2015 and the case received by this court in year 2024. There are 36 accused. Lengthy arguments on the point of charge were advanced by separate counsels. On account of the voluminous record in the present two connected charge-sheets and the detailed arguments advanced on behalf of separate counsels for the 36 accused persons, several dates have been consumed in concluding arguments on charge.



SI No	CNR	No. and	Cause tit	case		ether State nt case or	750 5000000000000	l statutes volved	No. of accused	Whether accused is sitting or former MP/MLA	CONTRACTOR OF THE	f institution	Date of cognizance
13		Sta V:			State c	ase	U/s 302,	336, 201, 34 IPC	5	Sitting MLA	Instituted	ate 29.11.2019 in this court on .01.2024	28.09.2019
Date of Framin of Charge	Prese nt gStage of the	Deta	il of prose witnesse	ecution es	Statement of accused - Whether recorded or not	Detail of d witnes	421214000000000000000000000000000000000	Date since when matter has been posted for final arguments		s any stay of proceedings rior court, if yes give detai		Whether any interim orders are existing in the matters	
		100013000000000000000000000000000000000	DATE OF GRANDEN GRANDS	Witnesses examined		Defence witnesses cited	Defence witnesses examined						One year from the date of framing of charge.
23.11	PE	38	-	28									

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion, vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
2) Two (2) witness (PW 27, PW 28) were examined, cross- examined and discharged.	(3) Short dates being given and no unnecessary adjournments	Unavailability of witnesses.



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## **VISHAL GOGNE**

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Courts New Delhi

SI No	I I				Whether somplaint ca	ure - State case, ise or closure oort	Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	Date of institution	Dat	e of cognizance
DLCT11-000987-2019  SFIO Vs Surender Kumar Jain etc.						int case	Sec 233/628 r/w 211 & 240 (3) of Companies Act, 1956 and Sec 420/468/477A & 120B of IPC		31	Sitting MP in the connected PMLA case pending in this court.	08.12.2016 Instituted in this court on 29.07.2024		09.06.2017
Date of Framing of Charges			il of pro witness	secution es	Statement of accused - Whether recorded or not	Detail of def	ence witnesses	Date since when matter has been posted for final arguments		r there is any stay of pro court, if yes s		Whether any interim orders are existing in the matters	Expected date of disposal of case.
64 EG		es cited	127 00 200	Witnesses examined		Defence witnesses cited 	Defence witnesses examined		Yes, vide Crl. M.C. Virendra J hearing or	No. 6716/2022 and Crl. ain & Anr Vs SFIO & Anr	e Hon'ble High court of Delhi in M.A. No. 26115/2022 titled as , the trial court may proceed with wever shall await the decision of charges.		One year from the date of framing of charge.

The state of the s	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Fresh matter received by way of transfer in the month of July 2024. There are thirty one (31) accused in this matter.</li> <li>The matter is stayed by the Hon'ble High court of Delhi for orders on charge.</li> <li>Matter is listed for clarifications.</li> </ol>	Short date being given and no unnecessary adjournments are being given.	Vide order dt. 13.12.2022 of the Hon'ble High court of Delhi in Crl. M.C. No. 6716/2022 and Crl. M.A. No. 26115/2022 titled as Virendra Jain & Anr Vs SFIO & Anr., the trial court may proceed with hearing on arguments on charge. However shall await the decision of the High court before framing formal charges.

SI	CNR No. a	nd Ca	use title	Nature -	Whether S	tate case,	Pena	l statutes	No. of	Whether accused is	Date of institution	Date	of cognizance	
No				complai	nt case or	closure repo	rt in	volved	accused	sitting or former MP/MLA				
	DLCT11-	00097	7-2019		Complain	t case	3 & 4 of	PMLA, 2002	79	Sitting MP	18.05.2017	03.07.2017		
	D' //	C 173 C									Instituted in this court or	ı	i	
15	Directorate of Enforcement Vs								29.07.2024					
	Surender K	vs Lumar	Jain etc.											
	Presen Detail of prosecution Statemen				Detail of defence Date sine			e Whet	her there is any stay of pro	ceedings ordered by	Whether any	Expected date of		
Date	The state of the s				witnesses when			er	superior court, if yes	give detail	interim	disposal of case.		
Fram	aming of the accused -					has beer					orders are			
of	case				Whether			posted for f	inal			existing in		
Char	ges				recorded			argument	s			the matters		
					or not									
		Witnes	Witness	Witnesses		Defence	Defence			le order dt. 27.09.2022 of Hon		-Yes-	One year from the	
		ses		examined		witnesses	witnesse			No. 657/2022 & Crl. M.A 19865			date of framing of	
		cited	droppe			cited	S			cement Vs Rajesh Kumar Agg	As a second of the second of t		charge.	
			α				examine		And the state of t	stayed to the extent of supply o on on behalf of the petitioner t	A CONTRACTOR OF THE PROPERTY O			
							d							
	Orders	56	_	_	No				documents in the case has to be supplied by the petitioner to the respondent without default.					
									Соронас	The William Goldan.				

		The specific reasons, if any causing delay in disposal of the matter
2.) Matter was taken up on four (4) dates in this month. Multiple IA applications were	hearing. (2) Short date being given and no unnecessary adjournments are being given.	in Crl. M.C No. 657/2022 & Crl. M.A 19865/2022 titled as Directorate of Enforcement Vs Rajesh Kumar Aggarwal, the



SI No	SI No CNR No. and Cause title		Nature - Whether State case, complaint case or closure report		Penal statutes involved		No. of accused	Whether accused is sitting or former MP/MLA	sitting or former		Date of cognizance		
16	State Vs Vinay Mishra			State (	Case	3.1 (r)(s)(w)(ii) of SC/ POA Act		1	Sitting MLA	03.07.2024		12.07.2024	
Date of Framing			Statement of accused - Whether recorded or not		witnesses m		since when er has been ted for final guments	Whether there proceedings ord court, if yes			rs disposal of case.		
22.10.24		sses	es	Witness es examine d		Defence witnesses cited	Defence witnesses examined			-N	0-	-No-	One year from the date of framing of charge
	Charge	Charge 18 - 11 No											

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled

"Court on its own motion vs. Union of India & Ors." below mentioned points have been added.

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
	(1) Consecutive / Bulk date of hearing. (2) Short date being given and no unnecessary adjournments are being given.	Unavailability of witnesses.



## VISHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Courts New Delhi

SI No	CNR N	CNR No. and Cause title			Nature - Whether State case, complaint case or closure		100	nal statutes olved	No. of accused	Whether accused is sitting or former	Date of instit	ution	Date of cognizance	
				r	eport					MP/MLA				
	DLC	DLCT11-000160-2025 State			39	7 Cr.P.C. & 440	9	Sitting MLA	25.02.202	5				
17	Cr Rev 06/2025 (Crimi		Criminal Revision)		BNSS									
	Gyanendra	a Singl	Vs. Stat	e & Ors										
	Presen		-		Statemen	Detail of	defence	Date sinc	Whether	there is any stay of pr	oceedings ordered	Whether an	y Expected date of disposal of	
Date	of t Stage witnesses t of witness				sses	when	k	y superior court, if yes	s give detail	interim orde	rs case.			
Frami	ngof the				accused -			matter ha	s			are existing	1	
of	case				Whether			been		the matters				
Charg	es				recorded			posted fo	r					
					or not			final					i	
			· · ·					argument	S			•••		
				Witnesses	1 1	Defence	Defenc			-No-		-No-	Within a quarter	
		ses	es droppe	examined		witnesses cited	witness							
		Jilea	d			Oilea	CAUIIIII	-						
	Argume													
	nts							1						

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh revision petition received by way of assignment on February 2025. Matter was taken up in this month.</li> <li>On the previous date, the petitioner was directed to supply the pen drive to respondent no. 2 within a week. It was submitted on behalf of R-2 that he had received the pen drive and sought some time to prepare the submissions.</li> <li>Matter is listed for further proceedings.</li> </ol>	(2) Short date being given and no unnecessary adjournments are being given.	<del></del>



										New De	elbi		
SI	CNR	lo. and	Cause			Vhether State		atutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No				c	case, comp	plaint case o	r involv	involved		or former MP/MLA			
1				C	closure report								
	DLO	CT11-00	01216-20	19	Crimina	al Revision	U/s 3 & 4 of PMLA		9	Sitting MP	Initial Insti	tution Date	23.10.2017
	Directorate of Enforcement			ment							23.10	- A	
18	18 Vs			ACCOUNT ACCOUNTS				1			Case Receive	d in this court	
	Moin Akhtar Qureshi Etc.			Etc.							29.03	.2025	
	Presen Detail of prosecutio				Statemen	Detail of	defence	Date sin	ce Whethe	er there is any stay of proceed	ings ordered	Whether an	y Expected date of disposal of
Date	e of t Stage witnesses t of								then by superior court, if yes give detail			interim orde	rs case.
Frami					accused -	accused -			matter has				in
of	case				Whether		been				the matters	;	
Charg	es				recorded			posted t	or				
J					or not			final					
								argumei	nts				
		Witnes	Witness	Witnesses	s	Defence	Defence		"	No		No	Within one year from the date of
		ses	es	examined	u j	witnesses	witnesses						framing charge.
		cited	droppe			cited	examined						
			d										
	Misc.	65	_	-	-	-	-	-					
	App												

	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Case received by way of transfer on dated 29.03.2025.</li> <li>There are 9 accused in this case. Matter was taken up on two (2) dates in this month.</li> <li>The Ld. Respected counsels sought some time to continue the examination of the lists provided by the ED on the previous date. One IA application was also taken up in this month.</li> <li>Matter is fixed for further proceedings.</li> <li>One (1) Misc. application were taken up and disposed of in this month.</li> </ol>		<del>-</del>



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
New Delhi
f institution

SI	CNR N	lo. and	Cause	title	S CONSTRUCTO BENEFIT OF	ther State	10 KIND ALL LINES OF THE PARTY	C KNR N. LOADSON DER CONTRACTOR AND LAND		3	Whether accused is sitting or former MP/MLA		Date of institution		ate of cognizance
No				100 MeV	case, complain	nt case of	n invo	vea	accused	or	Tormer WP/WL	A	V==> (#0		
	DLC	T11-00	0301-20	25	Complain	Case	U/s 3 & 4	of PMLA	7		Sitting MP		Initial Institution Date 15.04.2025		******
19	Directo	rate of	Enforce	ment											
		V	s												
12 10 10 12	Son	ia Gan	dhi & O	rs											
				ecution	1820	-							Whether any interin		No.
Date	of t Stage ng of the	V	vitnesse	es	accused - Whether	with	esses	matter posted		ed control control	ngs ordered by es give detail	y superio	orare existing in the r	matters	disposal of case.
of	case				recorded or not			argumen		oourt, ir y	cs give detail				
Charg	es	Witnes ses	Witness es	Witness es		Defence witness	Defence witnesses				No		No		Within one year from the date of framing charge.
		20000000000	10	examine		101 6	examined								date of framing charge.
	Misc. App	71	<u>u</u>		=	-	-		=						
			L., .												

Note:- In terms of order dated 21.12.2023 passed by the Hon'ble High Court of Delhi in W.P. (Criminal) No. 1542/2020 titled "Court on its own motion vs. Union of India & Ors." below mentioned points have been added.



SI	CNR N	lo. and	Cause	title N	Nature - Whether State case,		te case,	Penal statutes	No. of	Whether accused is sitting	Date of institution	on Date of cognizance	
No				C	omplaint c	ase or closu	re report	involved	accused	or former MP/MLA			
	DLC	T11-00	0406-202	25	S	essions Case	Ţ	J/s 3(1)(r), 3(1)(s	) 4	Sitting MLA	Initial Institution D	ate 29.04.2022	
1 1								of SC / ST Act			29.04.2022	1	
20		Sta	te				1				Case Received in this	court	
	Vs									02.05.2025			
	Chandan Chaudhary Etc.												
	Presen Detail of prosecution Statemen Detail of defence				defence	Date since	Whether there is	any stay of proceedings orde	ered Whether any	Expected date of disposal of			
Date	of t Stage witnesses t of witnesses				esses	when	by superi	or court, if yes give detail	interim orders	case.			
Frami	ng of the	1			accused -			matter has					
of					Whether			been			the matters	ļ	
Charg	ies				recorded			posted for					
					or not			final					
ŀ								arguments					
}		Witnes		Witnesses	1	Defence	Defence			No	No	Within one year from the date of	
1		ses		examined		witnesses	witnesses	5				framing charge.	
		cited	droppe			cited	examined						
		13	-	-	-	-	-						
	Charge	9											

·	1	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 02.05.2025. Matter was taken up in this month.</li> <li>There are 4 accused in this case. Matter is fixed for arguments on charge.</li> <li>IO and complainant were not present. Notices were again issued to the IO as well as to the complainant for the next date of hearing.</li> </ol>	_	IO was not present.



## VISHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Courts New Delhi

SI	CNR No	. and	and Cause title Nature		ure - W	hether Sta	te case	Pena	al statutes	No. of	Whether accused is sitting	Date of ir	stitution	Date of cognizance
No		_		con	nplaint cas	e or closure	ereport	in	volved	accused	or former MP/MLA			
21	Arvin	DLCT11-001433-2019 CBI Vs Arvind Pandalai Etc.			(PC Act case)			IPC ar 13(1)(	120B, 420 nd 13 (2) r/w d) of PC Act 1988	10		Initial Insti 23.12 Case Received 21.05	.2009 d in this court .2025	19.01.2010
Date of Charg	of t Stage ng of the case	gof the case Who			t of accused Whether recorded or not	witnesses whe matter bee posted fina			when matter has been posted for final arguments	r			Whether an interim orde are existing the matters	rs case.
,e:		ses		Witnesse examined	PER	Defense witnesses cited		sses			No		No	Within one year.
	P.E	60	_	54			-		-					

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Case received by way of transfer on dated 21.05.2025.</li> <li>There are 10 accused in this case. The matter was been received by way of transfer as one of the accused (A-7) was a former Member of Parliament.</li> <li>The matter was fixed for prosecution evidence. The matter was taken up on two (2) dates of this month. On the first date witness PW 45 (Investigating Officer) was extensively cross-examined and concluded on behalf of accused no. 10.</li> <li>On the second date the witness PW-45 was not able to appear on account of official exigency.</li> <li>One (1) Misc. application were taken up and disposed of in this month.</li> </ol>		Lengthy cross- examination of IO, unavailability of witnesses and voluminous documents.



SI	CNR No.	and C	Cause ti	tle Natu	re - Wh	ether State	case,	Penal	statutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No				com	plaint case	or closure	eport	inv	olved	accused	or former MP/MLA			
	DLCT	11-0000	582-2025					406/409	9/420/467/	17	Former MLA	Initial In	stitution	24.06.2017
		State			(DC Act)				1/188/201/			24.06	201-201	
22		Vs			(PC Act)				09/34 IPC			Received in	The state of the s	ļ
	Raj K	umar (	Goel etc.	1				(0.000	d Sec			17.07	.2025	Į.
				1				G17-24561 701 (G00)	/12/13 of act 1988					
	Presen	Detai	l of pro	secution	Statemen	Detail of	defence			Whather th	ere is any stay of proceeding	nge ordered	Whether any	Expected date of disposal of
						·  -	when		superior court, if yes give d		interim orders			
Date			WILLIOS		accused -	VVICE	00000	l <sub>n</sub>	natter has		superior court, if yes give a	Ctun	are existing in	
	ng of the case				Whether			1	been	ĺ			the matters	
of					recorded			l n	osted for				the matters	
Charg	es				or not				final					
					OI HOL			a	rguments					
i		Witnes	Witness	Witnesses		Defense	Defen		agamonto					Disposed of within one year
		ses	•	examined		witnesses	witnes							from the date of framing charge
1		200	droppe			cited	exami			1				nom the date of naming charge
			d			Cited	CAGIIII	iicu		]				
	Misc.	-	_	-	-	_	_		_					
	App													1
1							1							

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter is received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 10(Ten) accused in this matter.</li> <li>The matter is at the stage of arguments on charge.</li> <li>The matter was taken up in this month.</li> <li>The firs two Investigating Officers were directed to appear on the last date. IO DCP Shweta Singh Chauhan was reported to be unwell. The other IO namely ACP Ishwar Singh had also not appeared despite notice. Matter is fixed for the appearance of the Investigating Officers.</li> </ol>		Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025. IO was not present



SI No	CNR No	. and (	Cause ti	ana ana		ether State or closure r		Penal statutes involved	No. of accused	Whether accused is sitting or former MP/MLA	Date of it	nstitution	Date of cognizance
23	DLCT11-000683-2025 Directorate of Enforcement Vs Rohit Tondon etc.		Complaint Case (PMLA)		45, 3 & 4 of PMLA Act 2002	10	Former MLA	25.02 Received in	10 J 20 SE 01	25.02.2017			
Date of Framil Of Charg	ning of the accurate from the				t of accused - Whether recorded or not	f witnesses ma ed - ma her ded po						Whether any interim orders are existing in the matters	case.
		ses		Witnesses examined		Defense witnesses cited	Defens witness examin	ses					Within one year from the date of framing charge
	Misc. App	-	-	-	-	_	-	-					

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Matter received on transfer from the Saket Courts Complex, New Delhi in the month of July 2025. There are 17(Seventeen) accused in this matter.</li> <li>The matter is at the stage of arguments on charge.</li> <li>Matter is listed with connected matter for further submissions on behalf of the ED.</li> </ol>	_	Matter has been received in the month of July 2025 by transfer from Saket Courts Complex, (South East), New Delhi. vide order dt. 02.07.2025 of Hon'ble High Court of Delhi in TR. P. (Crl.) 44/2025.



SI	CNR No.	and C	Cause ti	tle Natu	ıre - W	hether Sta	te case	Penal statu	tes	No. of	Whether accused is sitting	Date of in	estitution	Date of cognizance
No				com	plaint cas	e or closure	report	involved	1	accused	or former MP/MLA			
	DLCT11-000240-2024				Closure Report			U/s 7 of PC	Act,	-	Former MP	Initial Instit	ution Date:	
	CBI Vs Unknown Official (Air			(Air	Į.			R/W 120-B of	FIPC	19,6			.2024	
24		India)											ived in this	
	D	Datai	l of muo	tion	Ctataman	Deteil	ef defens	D-to-		Mile a Ale a Ale			2.09.2025 Whether a	Formatad data of dispersal of
	Presen Detail of prosecution Statemen Detail of defend					- mar and a market mark								
Date					who		by:	superior court, if yes give (	detail	interim ord				
Frami	ng of the				accused ·	1		matte	r has				are existing	in
of	Mississe				bee	n				the matter	rs			
Charg	ies				recorded			poste	d for					
					or not	ł		fin	al					
								argum	ents					
		Witnes		Witnesses		Defense	Defe	nse			-		***	
1		ses	7-01-3-41-1	examined		witnesses	witnes	sses						Within a year
		cited	droppe d			cited	exami	ned						
	Consid eration		_	-	-		-	-						

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh closure report received by way of transfer in the month of September 2025.</li> <li>On the previous date the IO was directed that the documents cited along with the report be filed in a original along with a soft copy in OCR format. Matter is fixed for compliance of the previous order and consideration.</li> </ol>		



SI	CNR No	. and C	Cause ti	tle Natu	re - Wh	ether State	case,	Penal statutes	No. of	Whether accused is sitting	Date of ir	stitution	Date of cognizance
No				com	plaint case	or closure r	eport	involved	accused	or former MP/MLA			
	DLCT11-001272-2024 Sessions Case State Vs Ritik @ Peter etc			U/s 3 and 4 MCOCA 1999&	12	Former MLA	Initial Instit 26.12	08.0	24.02.2025				
25	State vs	KILIK (E	g i eter e					25/54/59 Arms			Matter rece	ived in this	
	Presen	Detai	l of pro	secution	Statemen	Detail of	defence	Act Date sinc	Whether th	nere is any stay of proceedi		The second secon	ny Expected date of disposal of
Date o	of t Stage		witness	es	t of	witne	esses	when	by	superior court, if yes give o	detail	interim orde	ers case.
Framir	ng of the				accused -			matter ha	S			are existing	
of	case				Whether			been				the matter	s
Charge	es				recorded			posted fo	r				
7,585					or not			final					
								argument	5				
		ses		Witnesses examined	1 1	Defense witnesses cited	Defen witnes exami	ses					Within a year from the date of framing charge in the concluding chargesheet
	М.Арр	198	-	F	-	-		_					concluding chargesheet

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
<ol> <li>Fresh closure report received by way of transfer in the month of September 2025.</li> <li>There are Twelve (12) accused in this matter.</li> <li>The matter was taken up on three (3) dates in this month.</li> <li>The list of unrelied documents and other documents were filed in terms of the previous order</li> <li>It was submitted by the counsel of A-4 that the list of unrelied documents were received and that a classificatory shall be moved with respect to certain documents which were not filed and required to be mentioned.</li> <li>An application was moved on behalf of A-4 under section 207/208 Cr.P.C. (230 BNSS) stating that there were certain discrepancies in the list of unrelied documents furnished by the prosecution. A direction is sought to the prosecution for curing such purported deficiencies.</li> <li>The supplementary charge-sheet, dated 20.09.2025, filed against Amar @ Amardeep Lochab and the absconding main accused namely Kapil Sangwan @ Nandu was consided.</li> </ol>		Multiple supplementary charge sheets have been filed in this matter.



VISHAL GOGNE Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Courts

8) Cognisance of the offence under section 209 of the Bharatiya Nyaya Sanhita, 2023 was taken	New Delhi	111111111111111111111111111111111111111
qua accused Amar @ Amardeep Lochab, which was to be read in conjuction with the		
cognisance of the offences under section 3 and 4 MCOC Act.		
9) The remaining prayer in the present supplementary charge-sheet was for the trial, in absentia,		
of accused Kapil Sangwan @ Nandu under section 356 of the BNSS, 2023 which will be taken		
up for consideration at the stage of charge.		
10) Seven (7) Misc. applications were taken up and disposed of in this month.		

SI	CNR No	. and (	Cause tit	tle Natu	re - Wh	ether State	case,	enal statu	tes	No. of	Whether accused is sitting	Date of in	nstitution	Date of cognizance		
No				com	plaint case	or closure i	eport	involved		accused	or former MP/MLA					
		1977	922-2025		Crimi	nal Revision		438 of BNS	S	2	Former MP					
1 1	Kirip Chal	liha Vs	State &	Ors.					- 1			15.09	0.2025			
26		Presen Detail of prosecution Statemen Detail of defer														
	Presen	Detai	l of pros	secution	Statemen	Detail of	defence	Date s	since	Whether th	ere is any stay of proceeding	ngs ordered	Whether	а	ny Expected date of disposal	
Date o		t Stage witnesses t of witnesses							atter	by s	superior court, if yes give d	etail	interim ord	ers a	re of case.	
Framir	ng of the	İ			accused -			has	been				existing	in t	he	
of	case				Whether			posted	for				matters		İ	
Charg	es				recorded			final								
					or not			argumen	ts							
		Witnes		Witnesses	1 1	Defense	Defense	)								
		ses	1	examined		witnesses	witnesse	s							Within three months	
		cited	droppe		i I	cited	examine	d								
	Misc.		<u>a</u>													
	(Additional Control	_	_		_		_	_					ĺ			
	App															
									1							

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	
<ol> <li>Fresh matter received by way of assignment in the month of September 2025.</li> <li>Matter was taken up in this month.</li> <li>As per report dated 13.10.2025 upon notice to respondent no. 3, he had sought some time for appearance before the court as he had shifted to West Bengal. Directions were passed for issuing fresh notice to respondent no 3 to join proceedings through VC on the next date.</li> </ol>		***



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts
New Delhi

SI	CNR No	. and (	Cause ti	tle Nati	ıre - Wh	ether State	case,	Penal s	statutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance		
No				com	plaint case	or closure i	eport	invo	lved	accused	or former MP/MLA	İ				
	DLCT Yogeshw		959-2025 al Sharn		Crimi	nal Revision			38 r/w 140 BNSS		Former MP	23.09	.2025			
27	J	Vs State														
	Presen	Detai	of pro	secution	Statemen	Detail of	defence	e Da	ate since	Whether th	ere is any stay of proceedi	ngs ordered	Whether a	ny Expected date of disposal of		
Date o	f t Stage		witness	es	t of	witne	esses		when	by :	superior court, if yes give o	letail	interim ord	ers case.		
Framin	gof the				accused -			m	atter has	•			are existing	in		
of	case				Whether				been				the matter	rs		
Charge	s				recorded			po	osted for					1 '		
					or not			1	final					i		
								ar	guments							
		TO MODERNICA SECURITY		Witnesses		Defense	Defen	ise								
1		ses		examined		witnesses	witnes	ses						Within three months		
		citea	droppe d			cited	exami	ned								
	Argum ents	-	-	-	-	-	-		_							

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
1) Fresh criminal revision received by way of transfer in the month of September 2025. 2) It was pointed out by the ld. Prosecutor for the State(respondent) that the allegations in the present proceedings wherein charge was framed also under section 420 IPC involves the additional statements of certain victims also who were essentially in the nature of complainants and they also ought to be joined to the present proceedings. 3) Directions were passed to issue notice to the additional victims/ complainants for the next date of hearing.		



### VISHAL GOGNE

Additional Sessions Judge Special Judge (PC-Act), (CBI)-24 Rouse Avenue District Courts New Delhi

SI	CNR No	CNR No. and Cause title Nature - Whether State complaint case or closure re		case,	Penal statute	s No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance			
No				com	plaint case	e or closure r	eport	involved	accused	or former MP/MLA			
	DLCT	11-001	011-2025	5	Crimi	nal Revision		U/s 438 r/w	-	Sitting MP			
	DCP (EOW) Vs					Section 440 BN	SS .		08.10	.2025			
28													
			of Delhi		ia			15		1	L	1	
		Presen Detail of prosecution Statemen Detail of defence				here is any stay of proceedi	. —		- 1 -				
Date of	of t Stage	t Stage witnesses t of witnesses		when	by	superior court, if yes give of	ietail	interim orde					
Frami	ng of the	of the accused -		matter h	as			are existing					
of	case			been				the matter	s				
Charg	es				recorded			posted	or				
					or not			final					
								argume	nts				
		Witnes	Witness	Witnesses		Defense	Defen	ise					
		ses		examined		witnesses	witnes	ses					Within three months
		cited	droppe			cited	exami	ned					
		<u> </u>	d		-								
	Argum	-	-	_	_	-	_	-					
	ents												
				- 1	- 1								

Short Summary of the work done in the case during the month	The Action plan formulated and the steps taken for expeditious disposal of the case	The specific reasons, if any causing delay in disposal of the matter
Fresh criminal revision received by way of allocation in this month.     Notice was directed to be issued to the state.	_	



VISHAL GOGNE
Additional Sessions Judge
Special Judge (PC-Act), (CBI)-24
Rouse Avenue District Courts

SI	CNR No	. and (	Cause ti	tle Nati	ure - Wh	ether Sta	te case,	Penal statutes	No. of	Whether accused is sitting	Date of in	stitution	Date of cognizance
No				con	plaint case	or closure	report	involved	accused	or former MP/MLA			
			033-2025		Crimi	nal Revision			-	- Sitting MLA			
	Kausa		Siddiqu	ıi							15.10	2025	
29		Vs										1	
	Presen	State		secution	Statemen	Detail	of defence	Date sinc	Whether th	ere is any stay of proceedi	ngs ordered	Whether an	y Expected date of disposal of
Dete	of t Stage		witness		t of		nesses	when		superior court, if yes give o		interim orde	
Eram	ng of the		Tricino de		accused -	1110	100000	matter ha		caperior count, in you give t		are existing	19/0/19/5/5
of	case				Whether			been				the matters	
Charg					recorded			posted fo	r				
Onarg				v	or not			final					1
								argument	s				
		Witnes		Witnesse		Defense	Defer	ise		#W			
		ses		examined	1	witnesses	witnes	ses					Within three months
		cited	droppe			cited	exami	ned					
	Argum	_	- a				_						
	ents	_	_	_			1 -				-		
	Cinto										1		
										***			

Short Summary of the work done in the case during the month		The specific reasons, if any causing delay in disposal of the matter
Fresh application received by way of assignment in this month.     Matter is fixed for consideration.	-	



पारस दलाल PARAS DALAL

To,

The Ld. Principal District & Sessions Judge, Rouse Avenue District Court, New Delhi. अतिरिक्त मुख्य न्यांपिक दण्डाधिकारा - ८१ Additional Chief Judicial Magistrate-०१ राज्ज ऐकेन्यू जिला न्यायालय, नर्ड दिल्ली Rouse Avenue Bistrict Courts, New Delhi

Ref No:- MP/MLAs/RADC/Gaz/2020/E-22388-22393 dated 24/11/2020 & MP/MLAs./RACC/Gaz./2024/298D-307D dated 12.01.24.

Subject:- Monthly Progress report of the Courts Set up for trial against sitting and former Member of Parliament (MP's) and Member of Legislative Assemblies (MLA's).

Respected Madam,

It is submitted that the requisite information is being furnished as under:-

# MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAs FOR THE MONTH OF OCTOBER 2025.

1. Name of the Presiding Officer : Sh. Paras Dalal

2. Designation : ACJM-01

3. Date since which posted in the Court : 26.10.2024 (A/N)

4. Total number of cases pending on the first day of the month
5. Number of cases disposed in the month with details i.e.
19
02

6. Number of cases pending on the last day of the month: : 18

Note: 1 Misc. Crl. Instituted.

अतिरिक्त मुख्य न्यापिक दण्डाधिकारी -0' Accessored Chief Judicial Magistrate-0' राउज ऐकेन्यू प्रेटला नायालय, नई टिन्ल

Rouse Avenue District Courts Nov 200

ONR No. and Case		Penal Statutes involve d	No.	n or	Date of instituti on	Date of taking cognizan ce	Date of	case	pros	tails secut itnes	of tion ss	Stat eme nt of accu sed whe ther reco rde d or not	def	tails of ence ness	Date since when matter has been posted for final argume nts	Whether there is any stay of proceedings ordered by superior court, if yes given details	Whether any interim orders are existing in the matters	Expected date of disposal of case	(a) Short summary of the work done in the said case(s) during the month	(b)  Action Plan formulated and the steps taken for expeditious disposal of the said case(s)	(c) Specific reasons, if any causing delay in disposal the said case(s)
						,			cite	tne ss dr	ness exa		ce wit nes s	Defe nce witn ess exam ined							
CNR No. DLCT12- 000241- 2019 & Ct Case- 22/19 SMRITI ZUBIN RANI VS SANJAY VIRUPA M	Crimin al (Comp laint Case)	499/500	1	Former MP	04/01/13	08/01/13	19/12/1 3	Further Procee dings			-		-			Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C), Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to vacation of stay.	Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing, Put up for	inuia and	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- Vide order dated 22/04/1

अतिरिस्त पुच्च न्यायिक दण्डाधिकारी -01 Adestions Chief Judicial Magistrate-01 राउज़ ऐवेन्यू जिला न्यायालयः नर्ने उन्नी Rouse Avenue Bistrat Cours स्टब्स Jenu

• .,																		
CNR No. DLCT12- 001394- 2019 & Ct Case- 64/19 SANJAY VIRUPA M VS SMRITI ZUBIN IRANI	Crimin al (Comp laint Case)	499/500 IPC	1	Sitting MP	15/10/13	22/10/13		Further Procee dings				 	Stayed by Hon'ble Supreme Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- C) Vide order dated 22/04/19	Yes, Vide order dated 22/04/19	Subject to	Ld. Proxy counsel for accused submitted that stay by Hon'ble Supreme Court Still continuing. Put up for further proceedings on	Supreme Court of India and matter would	Stayed by Hon'ble Supren Court S.L.P (CR.L) 3477/2019, 3429/2019 (II- Vide order dated 22/04/1
CNR No. DLCT12- 000017- 2021 & Ct Case 2/2021 CHHAIL BIHARI GOSWA MI VS SATYEN DER JAIN & DTHERS	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500/ 34/120- B IPC	_	Sitting MLA / Sitting MP	D1 /01 /01	27/01/21	17/11/22	Re-list the matter for receipt of further directi ons/ord er from the Hon'bl e Delhi High Court	8			 		Yes, Vide Order Dated 14/12/23, continued on subsequent dates and lastly on 06.05.2025	the petition U/s 482 Cr.P.C pending before the Hon'ble High Court	Applications moved on behalf of accused Ms. Atishi Marlena seeking no objection for renewal of passport allowed and disposed off. Stay on the proceedings by Hon'ble High Court of delhi is still continuing. Put up for 20.11.2025 for receipt of further order from Hon'ble High Court.	Court of Delhi and matter would be expedited once the stay is vacated.	Stayed by the Hon'ble H

अतिरिक्त विद्यानीयिक दण्डाधिकारी -01 Additional Chief Judicial Magistrate-01 राउज़ ऐवेन्यू जिला स्वायालयः नहे दिल्ली Rouse Avenus विद्यादालयः नहे दिल्ली

CNR No. DLCT12- 000052- 021 & Ct Case 15/2021 CAILAS H Case) GAHLOT VS TJENDR	200 Cr.P.C. & 499/501 IPC	1	Sitting MLA	28/08/20 21	01/09/21		Further procee ding/di rection	6	 		 	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dated 24/11/21	Yes, Vide Order Dated 05.02.24, continued on subsequent dates and lastly on 21.05.2025	Subject to vacation of	Proxy counsel for accused stated the next date of hearing before Hon'ble Delhi High Court is 19.01.2026 and the interim order have been continued. Matter fixed for further proceedings/directions on 28.01.2026.	Awaiting Orders of the Hon'ble High Court of Delhi and	Stayed by Hon'ble High Court in CRL.M.C. 2964/2021, vide order dat 24.11.21 and continued vi Orders dated 05.02.2024
CNR No. DLCT12- 000112- 022 & Cr Cases 19/2022 STATE VS CULDEE P CUMAR & ORS FIR NO. 413/21, P.S. CALYAN PURI		5	Sitting MLA	26/09/22	26/09/22	20/10/2 2	Receip t of directi ons from the Hon'bl e High Court of Delhi/ Further procee ding	4	1		 	Stayed by Hon'ble High Court qua accused Kuldeep Kumar in CRL.M.C. No. 5853/2022, vide order dated 10/11/22 and qua other accused persons in CRL.M.C.6910 /2022 & Crl.M.A.26781/ 2022, vide order dated 19/12/22	Yes, Vide order dated 11.10.23, and on subsequent dated and lastly on 17.03.2025	Subject to vacation of stay.	of Delhi, where next date of hearing is 19.11.2025.	Orders of the Hon'ble High Court of Delhi and matter would be expedited	Stayed by Hon'ble H Court qua accused Kulda Kumar in CRL.M.C. I 5853/2022, vide order da 10/11/22 and Vide interim orders da 15/02/24, 27/05/24, 12.07. 26.11.24 and 17.03.2025 a 24.07.2025 interim or have been continued NDOH i.e. 19.11.2025. N the next date of hearing h is 03.12.2025.

अतिरिक्त पुख्य ग्रायिक दण्डाधिकारी - 0.1 Adeltional Chief Judicial Magistrate-0.5 राज्जाऐकेच् जिला-साथालय . नर्ड दिन्सी Rouse Avenue Bistrict Coarts Nov. 3.5\*

	1.																		
CNR No. DLCT12- 000122- 2022 & CT Cases 11/2022  RAVIND ER CUMAR VS DURGES H PATHAK & ANR	Crimin al (Comp laint Case)	200 Cr.P.C. & 499/500 IPC	2	Sitting MLA	(Origina l Date of Institutio n= 15/01/21 ) (Date on which case is received / Institute d in this court = 28/10/22 )	19/01/23	26/04/2 3 & 29/04/2	Receip t of order, if any/ cross examin ation of CW1	2	-	 	-	 <del></del>	Yes until 09.12.2024	Yes, Vide order dated 20.12.23 & 02.04.24, 10.09.2024 and 20.02.2025	27.10.202	Disposed off o 27.10.2025 bo accused perso acquitted.	h adjournments	Disposed off
INR NO. DLCT12- 000099- 2023 & CR CASES 7/2023  STATE VS CULDEE P CUMAR & ORS, FIR NO. 372/21, P.S. 3HAZIP UR	Crimin al (State Case)	188/34 IPC	3	Sitting MLA	(Origina l Date of Institutio n= 21/10/21 ) (Date on which case is received / Institute d in this court = 07/07/23 )	10/12/21	28/08/2 3	Matter is re- listed for purpos e fixed	4	-	 		 	Stayed by Hon'ble High Court of Delhi in Crl.MC No. 7326/2023, vide order dated 11.10.2023.	Yes, Vide order dated 15.02.24, 12.07.24, 26.11.24, 17.03.2025	vacation of stay.	It is stated by It Counsels that interistay has been extendiby Hon'ble High countries of Delhi, where ne date of hearing 19.11.2025.  Matter is fixed for 03.12.2025.	Delhi and matter would be expedited	15/02/2024, 12.07.2024, 26.11.24 and 17.03.2025 interim orders have beer

अस्तिरका मुख्य चायिक दण्डाधिकारी -३३ Accellosed Chief Jedicial Magistrate-ए राउन् ऐक्व जिला चायालय. नई टिन्म्स Rouse Avenue Bistrict Cours का Jethi

CNR No. DLCT12- 000177- 2023 & CR Cases 12/2023  STATE VS MANAT ULLAH KHAN FIR NO. 72/2020, P.S. Shaheen	353/506 IPC	1	Sitting MLA	30.10.23	31.03.24	02.08.24	PE	19	9		_	_	No	December 2025	personal appearance. case appearance requires repeating appearance appearance appearance requires repeating appearance require
P.S. Shaheen Bagh															subject to availability of Counsels.

अतिरिक्त मृज्य न्यायम दण्डाधिकारी -८१ स्टब्स्ट्रेक्ट्रिकेटिका Julicial Megistrale-अ राज्य पेळेचु जिला नायानय, नई दिन्नं Rouse Avenue Bistrict Courts, New Juli

accordingly. अखिरेक पुढ्य वापिक रण्डाधिकारी - Address All Child Audicial Megistrated  Page No. 7/18	CNR No. DLCT12- 000038- 2024 & CT Cases 02/2024  VIRECTO EMENT (E.D.) Vs ARVIND LEJRIWA L	aint Case)	Cr.P.C. r/w/s 174 IPC	1	Sitting	03.02.20	07.02.20	21.12.24	CE	2		2	Yes			Page	- No. 7/18		-		6/11/2025.	dispose of case expeditiously and whenever possible date of one week is given, subject to availability of Counsels. Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.	Dates are taken by side for non-availal complainant's witner personal request of for accused.	bility ss or coun
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IRECTO LATE OF	Crimin al Compl aint Case)	200 Cr.P.C. r/w/s 174 IPC	1	Sitting	06.03.20	07.3.24	21.12.24	CE	01	01	Ye s			30.11.2025	the court of Ld. Spl Judge PC Act CBI-23 Fresh summons issued	expeditiously and whenever possible date of one week is given, subject to availability of Counsels.	Dates are taken by both side for non-availability complainant's witness or personal request of coun for accused.
		,															रिस्त मुख्य नायिक दण्डाधिकार्ग -0 1

CNR No. DLCT12-000099-2024 & Crimin al Comp. Sint Cases (NFORC EMENT (E.D) Vs. MANAT ULLAH KHAN	r/w/s 1 200 Cr.P.C.,	1 Sittin MLA	g 05.04.24	09.04.24	18.10.24	Compl ainant Eviden ce			Í	Yes						December 2025	Defence side does not wish to lead any evidence, separate	and whenever possible date of one week is given, subject to availability of Counsels.	Dates are taken by both side for non-availability complainant's witness or personal request of coun for accused.
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अतिरिक्त मुख्य न्यापिक देग्डापिकानं -२१ Additional Chief Judicial Magistrate वर्ष राज्ज ऐवेन्यू जिला न्यायालय . नई दिन्मी Rouse Avenue District Courts ार... Jeth

				-		 	 	 	 			
CNR No. DLCT12- 000298- 2024 & CT Cases 18/2024 Crimin al Compl ATE OF CNFORC EMENT Vs .MANAT ULLAH KHAN	r/w/s 223	1 Sittin MLA	g 19.10.24	20.1.25	Matter be fixed for clarific ation, if any/ filing of written submis sion		I	_		-	December 2025	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously and whenever Both sides are yet to possible date file written submission. of one week Fixed for is given, clarification/filing of written submission on availability of 11.11.2025 with connected matter.  Further, whenever matter is listed for evidence, witnesses that may be examined on the same date are identified in advance and they are summoned accordingly.

अतिरिक्त मुख्य न्याचिक दण्ड धिकार्ग -01 Additional Chie Judicial Megistrate-01 राज्य ऐकेच्च जिला न्यायालय, मूटे ट्रिकर्म Rouse Avenue district Course Rouse Judicial

INR No. LCT12- 000062- 2025 8 TC Cases Complain and us Complain to Special solution SATYEND AR JAIN VS. ARNAIL IINGH & ANR.  A
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अतिरिक्त चुळा व्याचिक दण्डाधिकाम -०१ १८:३४० च प्रेंडा Judicial Megistrate क राज्य ऐक्न जिला न्यायातव . नई रिम्पी Rouse Avenue Bistrict Courts New Deli

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i	*														ł	*			ĺ		Short dates	
		1													1						given and no	
									- 1										ļ		unnecessary	Į
	1								- 1			ı									adjournments	
									- 1												are being	
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	1						S.														efforts are	
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																			1		dispose of	
CNR No.												9								Memo of appearance	case	
DLCT12-																				and Rejoinder	expeditiously	
000150-															i					application no. 3 filed	and whenever	·
2025 &	223 of						<b>,</b>							Į	ŀ						possible date	
CT Cases   Crim		1					Further	ŀ	- 1											complainant, taken on	of one week	L
13/2025 al			Sitting	19.05.25			argume	_				1								record. Arguments		Fresh case has been receiv
	npl   356 (1)	1	MP	19.05.25	-	_	nts on	2	-	-	-	-	-	-		-		-	30.11.2025	advanced and	subject to	by way of assignment in N
LIPIKA aint							applica												i	concluded on IA no. 2,	availability of	2025.
MITRA Case		1					tion.							1						and IA no. 3. Matter	Counsels.	1
VS.	BNS														1					fixed for clarifications,	Further,	
IRMALA																				if any/order on IA no. 3		
ITHARA														į.						and on IA no. 2 on		
MAN																			ļ	08.10.2025	listed for	
		1							- 1						ľ		-				evidence,	
	l l														i						witnesses that	
,			4											1	1				1		may be	
																					examined on	
															1				1		the same date	
														ł	1					1	are identified	
									- 1						1				Į.	1	in advance	
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																					accordingly.	

अतिरित्त मुख्य राधिक दण्डाधिकारी -०१ Adalbbash Chief Judicial Magistrate-W गउज ऐबेच्यू जिला स्वायालय. नहें दिन्हीं Rouse Avenue Sistrict County with James

CNR Mo. DLCT12- 00057- 2021 & CR Cases No. 37/2022  CBI Vs RVIND KHANN A	Crimin al (Comp laint	01	Former MLA	28.02.20	09.06.22	-	Further Procee dings	1	08		_	Stayed by Hob'ble High Court of Delhi vide CRL. M.C. 6614/2022	Yes vide order dated 08.12.2021	Subject to	Matter received by way of transfer Vide order no. Cases transfer/CBI/RADC/ Gaz./2025/7989- 8010/D dt. 23.08.2025 NDOH- 24.11.2025	given. Further all efforts are made to	Matter received by way transfer in the month August Stayed by Hob'ble H Court of Delhi vide CI M.C. 6614/2022
PS CBI ACU-I																	

अतिरिक्त मुख्य यापिक दण्डाधिकारी -01 Administrate-01 राज्य ऐकेन्यु दिला न्यायालय, नर्र दिल्ली Rouse Avenue Histrict Courts, No. 201

अतिरिक्त पूज्य न्यापिक दण्डाधिकारी -01 Aciesiadel Chirl Indicial Magastrate-01 लञ्जू रेकेन्यू जिल्ला सामालय, नर्ष डिस्के हिस्कर Arenes Bistrat Cours (क. 20

CNR No. DLCT12- 000215- 2019 & CT Cases No. 15/2019  VIKAS GANKRI TYAYAN  Q VIKS ANDEY VS ARVIND CEJRIW AL		01 Fo	ormer CM	05.03.19	01.05.19	-	Further Procee dings			08	_				Stayed by Hob'ble Supreme Court of India till further orders	Yes	order in SLP (CRL) No. 2413/2024 pending before the	Ld. counsels apprised that stay by Hon'ble Supreme Court of India still continued. Put up on 10.11,2025 for awaiting further orders of the Hon'ble Supreme court of India.	are being given. Further all efforts are made to dispose of	Matter received by way transfer in the month August Stayed by Hob'ble Supr Court of India till fur orders.
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CNR Mo.' DLCT12- D00252- 2025 & T Cases No. 18/2025	P																A report has been filed seeking some more		
SHIV CUMAR AXENA Vs STATE OF NCT OF DELHI	(Com plaint Case)	175 (3) BNSS	01	-	28.08.25	-	Consid eration	-	-	-	_	_	-	-	-	-	time to file complete ATR. Last and final opportunity is granted to SHO IP Estate to file complete ATR. Put up for filing or report and consideration on 12/11/2025.	-	Fresh case received by wof assignment 28.08.2025 .
PS I.P. CSTATE																			

CNR No DLCT12- 000252- 2025 & fisc. Crl. No. .03/2025	,																				
STATE Vs JAI BHAGW AN GOYAL	Misc. Crl.	147/148/ 332	-	-	10.2025	-	-	-	-	-	-	1	-	-	-	-	-	Disposed off on 17.10.2025	Application allowed and disposed off.	-	Disposed off.
PS I.P. STATE																					

Submitted Please

Forwarded Please:

Marketic Fall Chief Judicial Megistrate (1)

Rouse Avenue District (2) de la

Prepared by :- (JA/ Ahlmad) in the court of Sh. Paras Dalal Ld. ACJM-01/RADC, ND To,

The Ld. Principal District & Sessions Judge cum Special Judge (PC Act) (CBI), Rouse Avenue District Courts, New Delhi.

Sub: Monthly progress report of the Courts setup for trials against sitting and former Members of Parliament (MPs) and Members of Legislative Assembly (MLAs).

Ref: No. MP/MLAs/RACC/Gaz./2024/298D-307D dated 12.01.2024.

Respected Ma'am,

In reference to the above captioned letter and subject, kindly find enclosed herewith the requisite information in the prescribed proforma for the month of October, 2025.

Yours faithfully,

New Delhi/01.11.2025

अतिरिक्त प्ल्य न्यायिक दण्झिथिकारी-03 Additional Chief Judicial Magistrate-03 गउड़ ऐवेन्यू जिला यायालय, नई दिल्ली Rouse Avenue District Courts, New Delid

## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs AND MLAS REPORT FOR THE MONTH OF OCTOBER, 2025

- 1. Name of Presiding Officer: MS. NEHA MITTAL
- 2. Designation: ACJM-03, RADC, NEW DELHI
- 3. Date Since which posted in the Court: 26-10-2024 (Afternoon Session)
- 4. Total number of cases pending on the first day of the month: 19
- 5. Number of cases disposed in the month with details i.e. conviction, acquittal, discharge or acceptance of closure report, etc.: 00
- 6. Number of cases pending on the last day of the month: 23

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S		Nat	1 and 10 and 11	No.	Wheth	Date of	Date of		1500 C 100 C	2000	etails	-5.5	State	Detai		Date since	Whether		Expect		Action	Specific
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	Title	-	involve	acc		n	cogniza	of		w	itness	es	of	witne	esses	matter has	any stay	er	date of	said case (s) during	formulat	if any
	Ì	whe	d	use	d is		nce	charge		Wit	Wit	Wit	accus	Defenc	Defe	been posted	of	any	dispos	the month	ed and	causing
		ther		d	sitting					1	nes	ness	ed –	e	nce	for final	proceedin	inte	al of		the steps	delay in
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	CR NO	Stat	323/354	18	Sitting	29.09.14	16.07.16	17.07.18	Defenc	45	13	32	Yes	30	26	No	No	No	Ву	On 13.10.2025	Short	30
1	17/2019DL	e	/354C/1		MLA	22.03111	. 0.07.110		P		.5	52	103	50	20	110	110	110	Septem		dates will	
	CT-12-	Cas	53A/14						evidenc										ber,	was dropped from	be given	
	000141-	е	7/149/4	, a					e										2025	the list of witnesses.	_	been
	7007-7																					



		NO 76/2 014	353/356 /143/15 2/506/5 09/427/ 341/342 /34 IPC															An application was filed by accused no. 1 for summoning of ACP Ved Prakash 1 <sup>st</sup> IO. Same was allowed. Matter was listed for DE on 18.10.2025.  On 18.10.2025  No DW was present. Hence, matter was adjourned for DE on 11.11.2025.	ary adjournm ent shall be granted.	out of which 18 witnesses have been examine d.
2	CR NO 4/2024 DLCT-12- 000085- 2024 STATE VS RITABRAT A BANERJEE & ORS	Stat e Cas e FIR NO 57/2 013	186/353 /332/14 7/149/3 4 IPC	6	Former MP	08.04.16	30.08.17	-	Charge	20		-		-	No	No	the parties fail to get the FIR	The matter was not listed in October 2025. On the last date of hearing, it was submitted by Ld. Counsel for accused No.1 that the quashing petition has been filed before the Hon'ble High Court of Delhi and the NDOH is 04.11.2025. Accordingly, matter was adjourned for 10.11.2025.	No adjournm ent shall be granted in the aforesaid cases unless under compellin g circumsta nces. The court shall fix short dates in the matter not more than a week.	being quashed as the parties have



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3	CT NO 03/2023 DLCT-12- 000039- 2023 GAJENDE R SINGH SEKHAWA T VS	Co mpl aint Cas e	500 IPC	1	Former CM	04.03.23	04.03.23	_	Argum ents on framing of Notice and argume nts on applicat ion U/s 91	2	-	4	-	-	-	_	Directions have been passed by the Hon'ble High Court of Delhi to this Court to	Yes		dates will be given and no unnecess	Directio ns have been passed by the Hon'ble High Court of Delhi to this

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	ASHOK GEHLOT								СгРС								adjourn the matter to a date later than the date fixed by the Hon'ble High Court of Delhi in Crl M.A No 35172/202 3 & Crl M.C. No 9402/2023		e	further proceedings to 06.04.2026.	to dispose of case expeditio usly	adjourn
4	CR NO 12/2022 DLCT-12- 000073- 2022 STATE Vs VASU RUKHAR & ORS	Stat e Cas e FIR NO 200/ 22	143/147 /149/18 6/188/3 32/353 IPC & 3 PDPP ACT	30	Former MP	21.07.22	19.10.22	-	Argum ents on Charge /further proceed ings	41	-	-	_	_	_	_	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.A No 11549/202 3 & Crl M.C.	Yes	to order of Hon'bl e High	On 30.10.2025 IA 03/2025 seeking permission for traveling abroad from 15.11.2025 to 25.11.2025 was moved by the accused/applicant Narender Dadwal. Ld. Counsel sought time to furnish indemnity bond. Put up on 31.10.2025 at 2:30 PM	unnecess ary adjournm ent shall be granted. Further	ngs Stayed by Hon'ble High Court in Crl M.A No 11549/20 23 &



																	3077/2023			On 31.10.2025 IA 03/2025 was disposed of as allowed vide detailed order of even date.		M.C. No 3077/202 3
5	CT NO 17/2019 DLCT-12- 000221- 2019  IMRAN HUSSAIN VS VIJENDER GUPTA & ORS	Co mpl aint Cas e	499/500 /35 IPC	3	Sitting MLA	07.08.18	13.09.18	18.11.20	Miscell aneous Appear ance	3		3	-	-		-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 833/2021	Yes	Subject to the outcome e of Cri MC NO 833/20 21 pending in the Hon'ble High Court of Delhi.	The present matter has been stayed by Hon'ble High Court and NDOH is 02.12.2025 before the Hon'ble High Court of Delhi. The matter is now listed	and no unnecess ary adjournm ent shall	Stayed by Hon'ble High Court in Crl MC No 833/202
6	CT NO 13/2019 DLCT-12- 000211- 2019 SATYEND AR JAIN Vs MANJINDE R SINGH SIRSA & ORS	Co mpl aint Cas e	499/500 /501/50 2/34 IPC	3	Former MLA	29.05.17	03.06.17	03.07.19	Miscell aneous Appear ance	3	-	3	Yes	5	5	22.12.20	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl M.C. No 1746/2021	Yes	to outcome of Crl MC No 1746/2 023 pendin	The present matter has been stayed by Hon'ble High Court of Delhi and NDOH is 15.01.2026 before the Hon'ble High Court of Delhi.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose	Stayed by Hon'bl High Court Crl M.C. N 1746/2

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7	CT NO	Co	403/406	7	Sitting	14.02.13	12.07.13		DE	2							,	Delhi.		of case expeditio usly.	
	CT NO 18/2019 DLCT-12- 000225- 2019  DR SUBRAMA NIAM SWAMY Vs SONIA GANDHI & Ors	mpl aint Cas e	/420/12 0b IPC		MP MP				PE	2			-		-	Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 578/2021		e of Crl MC No. 578/20 21 pendin g in Hon'bl e High Court of Delhi.	Copy of order dated 08.10.2025 of the Hon'ble High Court of Delhi was filed and taken on record. The petitioner submitted that he wishes to withdraw the petition pending before the Hon'ble High Court. The matter is now listed for 21.11.2025, before Hon'ble High Court and the interim stay was not continued. Accordingly, the Court deemed it fit to proceed with the trial. Put up for 29.11.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 578/2021
8	CR NO 2/2019 DLCT-12- 000017- 2019 STATE VS AMANATU LLAH	Stat e Cas e FIR NO 54/2 018	186/353 /332/34 2/323/5 04/506 (ii)/120 B/109/1 14/149/ 34/36 IPC	13	Sitting MLA	13.08.18	18.09.18	-	(Order on charge already passed)	71	-	-	-	_	-	In W.P. (Crl) No 3559/2018 , Hon'ble High Court has directed that the			The matter was not listed in October 2025.  The present matter has been stayed by the Hon'ble High Court of Delhi and NDOH therein is	hort dates will be given and no unnecess ary adjournm ent shall be	In W.P. (Crl) No 3559/201 8, Hon'ble High Court has

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	KHAN & ORS				•											Trial Court will refrain from Proceedin g further, after passing Order on Charge. Next date of hearing before Hon'ble High Court of Delhi is 11.03.202 5		is listed	26.02.2026. The matter stands adjourned for 07.03.2026.	are made to dispose of case expeditio usly.	directed that the Trial Court will refrain from Proceedi ng further, after passing Order on Charge.
9	CT-23/2019 DLCT-12- 000249- 2019 RAJIV BABBAR Vs SHASHI THAROOR	Co mpl aint Cas e	499/500 IPC	1	Sitting MP	03.11.18	21.01.19	-	Argum ents on Notice U/S 251 CrPC	7	_	-	I	1	_	Yes, Proceedings Stayed by the Hon'ble Supreme Court in the matter bearing SLP no.12360/ 2024	Yes	to the outcom e of by the Hon'bl e Supre me Court in the matter	The matter was not listed in October 2025.  Present matter has been stayed by Hon'ble Supreme Court. The tentative date of hearing before the Hon'ble Supreme Court of India is 28.10.2025. Matter is adjourned for 06.11.2025.	and no unnecess ary adjournm ent shall	Hon'ble Supreme Court

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10	CT NO 10/2019 DLCT-12- 000193- 2019 SIDDHART HA SINGH Vs PINAKI MISHRA	Co mpl aint Cas e	499/500 IPC	1	Sitting MP	15.03.19	15.03.19		Framin g of Notice U/S 251 CrPC	1	 1			Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2595/2019	Yes	to the outcom e of Crl MC No. 2595/2 019 pendin g in Hon'bl e High Court of Delhi.	The matter was not listed in October 2025.  The matter has been stayed by the Hon'be High Court of Delhi vide order dated 08.09.2025 and NDOH before the Hon'ble High Court is 22.01.2026, accordingly matter is adjourned for 29.01.2026, awaiting for further order of Hon'ble High Court of Delhi.	be given and no unnecess	Stayed by Hon'ble High Court in Crl MC No 2595/201 9
1	CT NO 11/2019 DLCT-12- 000195- 2019 SIDDHART HA SINGH Vs PINAKI MISHRA	Co mpl aint Cas e	499/500 IPC	I	Sitting MP	17.12.18	15.01.19	_	Framin g of Notice U/S 251 CrPC	1	-	1		Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 2617/2019 & MA No 10470/201	Yes	Subject to the outcom e of Crl MC No. 2617/2 019 & MA No 10470/ 2019	The matter was not listed in October 2025.  Matter has been stayed by the Hon'ble High Court of Delhi vide order dated 14.05.2025 and NDOH before the Hon'ble High Court is 22.01.2026,	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made	Stayed by Hon'ble High Court in Crl MC No 2617/201 9 & MA No 10470/20 19

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12	CT NO 44/2019DL CT-12- 001167- 2019  VIJENDER GUPTA Vs ARVIND KEJRIWAL AND ANR	Co mpl aint Cas e	499/500 IPC	2	Former CM	06.06.19	06.06.19	01.08.19	CE	6		_	_	_		Yes, Proceedin gs Stayed by Hon'ble High Court in Crl MC No 6508/2019	Yes	No. 6508/2 019 is pendin g in	The matter was not listed in October 2025.  The present matter has been stayed by Hon'ble High Court of Delhi and NDOH is 30.01.2026 before the Hon'ble High Court of Delhi. The matter is now listed for 09.02.2026.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Stayed by Hon'ble High Court in Crl MC No 6508/201 9
13	CT NO 25/2021 DLCT-12- 000089- 2021  AAM AADMI PARTY VS VIJENDER GUPTA	Co mpl aint Cas e	499/ 500/ 504 IPC	1	former MP	13.12.21	15.12.21		Misc./ Appear ance (Order on Summ oning passed on 29.06.2	6	5	-	-		1	The petition regarding quashing of summoni ng order passed by this court is pending	Yes	e of Crl MC No. 3467/2 022 pendin	The matter was not listed in October 2025. The matter has been stayed by Hon'ble High Court of Delhi & NDOH is 26.11.2025. Matter was adjourned for further proceedings on 05.12.2025 for	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further	There is no stay on the proceedi ngs before this court, however

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08.02.202	No
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144	24 CNR NO DLCT12- 000371- 2024 STATE VS YOGEND ER CHANDO LIA		210(1) / 223 IPC	2	Sitting MP	07.12.24	17.10.23	03.05.25	ution Eviden ce	17	-	not			-	•	-	-	On 15.10.2025 PW-1 was discharged unexamined on request for adjournment made by Ld. Counsel for accused. Matter is now listed for PE for 03.11.2025.	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	adjournm ents have to be granted under compelli ng circumst ances due to non availabili ty of the counsels or the accused persons. Filing of miscellan eous applicati ons
15	CT Cases/8/2 025 DLCT12- 000071- 2025	Co mpl aint Cas e	156(3) Cr.P.C.	3	Former CM	20.12.19			Misc. appear ance		 -	-	-	•	-	-	ı	30-06- 2026	On 29.10.2025  Status report was filed by the IO. IO was directed to expedite the investigation. Put up	and no unnecess ary	Sometim es adjournm ents have to be granted under

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	SHIV KUMAR SAXENA Vs ARVIND KEJRIW AL AND ORS.																status report on 03.12.2025	Further all efforts are made to dispose of case expeditio usly.	ty of the counsels or the accused persons. Filing of miscellan eous applicati ons
166	CR Cases/5/2 025 DLCT12- 000078- 2025 STATE VS PRADHU MAN RAJPUT	Stat e Cas e FIR NO 123/ 201 2	186/35 3/352/ 427IP C	1	Sitting MLA	23.12.14	06.04.17	27.05.25	P.E.	18	16	-	-	-	-	-	examined, cross- examined and discharged. Matter is now listed for PE and payment of previous cost 28.10.2025.	be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	adjournm ents have to be granted under compelli ng circumst ances due to non availabili ty of the

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																				and payment of previous cost on <b>06.11.2025</b> .		applicati ons
1	Case 025 DLC 0001 2025 STA	es/11/2 CT12- 135- 5 ATE Vs BID &	min	288/30 4A/34 IPC	02	Former MP	(Original date of institutio n = 06/01/20 24) (Date on which case is received/ Instituted in this court 25/08/20 25)	29.04.20	-	Miscell aneous Argum ents/Cl arificat ion	10	-	-	-	-	-	-		026	in October, 2025 as the file was before	be given and no unnecess ary adjournm	Case has been received by way of transfer in August 2025
1	2025 DLC 0000 2025 STA VIK	es/06/ 5 CT12- 080- 5 ATE Vs CAS NWAR	min al Stat e Cas e	188/26 9/147/ 148/14 9/427 IPC & 3PDPP Act & 3 Pande mic Act.	04	Sitting MP(On e Accuse d)	(Original date of institution n 7/9/2022. (Date on which case is received/institute in this court =25.08.2 025)	29.04.23		Compliance on behalf of all IO's / Scruiti ny of docum ents.	31	-			-			·	026	On 08.10.2025  An application u/s 207 Cr.P.C. was filed on behalf of accused no. 4. Notice was issued to IO ACP Rajbir Malik with direction to appear with 4 copies of the CCTV footage. Put up for 27.10.2025.  On 10.10.2025	Short dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case	

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		File was taken up on an application for cancellation of B/ws against accused 1 & 2. The application was allowed and disposed off.  On 27.10.2025  It was revealed that the pendrive 'cruzer blade 32 gb' which was seized by IO SI Ram avtar has been sent to FSL and the FSL result is yet to be received. Certain clarifications were required IO SI Ram Avtar. Hence, Notice was issued to SI Ram Avtar was issued through SHO for clarification
		regarding pendrive sealed by him. Put up for 04.11.2025.
Date of regist. 22 Appear ance 2022 ODI-11.09.20 25(RBT)	9	On 17.10.2025  Certain discrepancies on the part of IO in the investigation were noticed. Accordingly, notice was issued to DCP to take steps to remedy the said discrepancy. Put up  Short dates will be given and no unnecess ary adjournm ent shall be granted. Further

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	VASU RUKHAR & ORS.														for filing of status report by the concerned DCP on 28.10.2025, 12:00 Noon.  On 28.10.2025  Report was received from Addl. DCP. This court had certain queries with respect to the report filed. Put up for 07.11.2025.	all efforts are made to dispose of case expeditio usly.	
20	CR No. 21/2025 CNR No. - DLCT12- 000283- 2025 STATE VS CHANDA N KUMAR CHOUDH ARY	188/44 8 IPC & 461 DMC ACT	1	SITTI NG MLA	Date of regist. 07-08- 2021 ODI- 08.10.20 25(RBT)	26.10.20	Misc./ Appear ance	6			-	-	-		On 08.10.2025 Fresh case received by transfer order dated 06.10.2025 passed by Ld. Officiating Principal District & Session Judge-cum-spcl Judge (PC Act) CBI, RADC,ND. Put up for appearance of accused and furnishing of Bail Bonds on 15.10.2025. On 15.10.2025 Bail Bonds of the accused furnished and accepted. Some time was sought by Ld. Addl. PP for the State to advance	be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made to dispose of case expeditio usly.	Case has been received by way of transfer in Septemb er 2025

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	CR No. 22/2025 CNR No. DLCT12- 000284- 2025 STATE VS CHANDA N KUMAR CHOUDH ARY.	Stat e Cas e FIR- 779/ 201 6 PS- NE B SA RAI	332/46 1 DMC ACT	1	SITTI NG MLA	Date of regist. 11-04- 2017 ODI- 08.10.20 25(RBT)	20/11/17	20/11/1	For prosec ution evidenc e	4	 0			-	-	Fresl by tr dated passe Offic Distr Judg Judg RAL Matt the s PW summ SHC 15.1  On 1	sh case received transfer order ed 06.10.2025 sed by Ld. iciating Principal trict & Session ge-cum-spcl ge (PC Act) CBI, DC,ND. tter is pending at stage of PE. V-1 was amoned through O for PE on 10.2025.	dates will be given and no unnecess ary adjournm ent shall	Case has been received by way of transfer in Septemb er 2025



2:	2 CT No. 20/2025 CNR No. - DLCT12 -000296- 2025 Dr. ROHINI GHAVARI VS STATE	Co mpl aint Cas e	156(3) Cr.P.C	Sitting MP	15-10- 2025		Miscell aneous appear ance						An application was received u/s 175(5) of the BNSS, 2023 r/w Section 156(3) Cr.P.C. seeking	be given and no unnecess ary adjournm ent shall be	Septemb er 2025
									,				File was taken up on an application for early hearing. Time was sought to file some documents. Matter was passed over for 2:30PM.  At 2:30 PM Ld. Counsel for complainant filed a		
													photocopy of complaint dt. 27.06.25 addressed to CP,Delhi. This court raised certain query with respect to compliance of section 154(3) Cr.P.C./173(4) BNSS and hence, time was given to Ld. Counsel for the		

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																complainant to file the relevant case. Put up for 30.10.2025.  On 30.10.2025  Written submissions were filed on behalf of the complainant along with amended memo of parties.  Arguments were heard. Matter is now listed for orders on maintainability on 01.11.2025 at 2 PM.		
23	CR No. 24/2025 CNR No. DLCT12- 000327- 2025 STATE VS NITIN SINGH	e Cas e FIR- 415/	01	Former MLA	Date of regist. 28.03.20 25 ODI- 30.10.20 25(RBT )	 <del></del>	Misc./ Appear ance	7	-	-	-	-	 NO	No	-	Fresh case received by transfer order dated 06.10.2025 passed by the Hon'ble High Court of Delhi and was assigned to this court vide order dated	dates will be given and no unnecess ary adjournm ent shall be granted. Further all efforts are made	received by way of transfer in October 2025

Prepared by (AHLMAD)

ACJM-03, M.P./M.L.A Cases Rouse Avenue Court Complex, Delhi

अतिरिक्त पुख्य न्यायिक इण्डाधिकारी-एउँ Additional Chief Judicial Magistrate-एँ गउन ऐकेन्यू जिला न्यायालय, गउँ किल्लो Rouse Avenue District Courts, New Delhi OI/II/2025



## MONTHLY PROGRESS REPORT OF COURT DEALING WITH CASES AGAINST MPs & MLAS ACHURANT PANHAL REPORT FOR THE MONTH OF OCTOBER 2025 अतिरिक्त मुख्य न्यायिक दण्डाधिकारी 04

1. Name of Presiding Officer

: SH. VAIBHAV CHAURASIA & SH. ASHWANI PANWAR

2. Designation

: ACJM-04

3. Date since which posted in the Court

: 26.10.2024 (Afternoon)

4. Total number of cases pending on the first day of the month (as on 01.10.2025)

5. Number of cases pending on the Last day of the month (as on 31.10.2025)

: 21 cases

: 22 cases

Room No. 503, Fifth Floor राउज ऐवेन्यू जिला न्यायालय , नई दिल्ली Rouse Avenue District Courts. New Delhi

Additional Chief Judicial Magistrate-04

कमरा नं. 503 पाँचवा तल,

S. No.	CNR No. and Case Title	Nature – whether state case, complaint case of closure report	Penal statutes involved	No. of aceu sed	Whether accused is sitting or former MP/ MLA	Date of institution	Date of taking congnizance	Date of framing of charge	Present	Wit nes ses cite d	ses dro ppe d	Wit nes ses exa min ed	State ment of accus ed – whet her recor ded or not?	Defen ce witne sses cited	Defe nce with esse s exa min ed	Date since when matter has been posted for final argumen ts		interim	Expected date of disposal of case	Short summary of the work done in the case during the month	Action Plan formulated and the steps taken for expeditions disposal of the case	Specific reasons, if any causing delay in disposal of case
1.	DLCT12- 000220-2024 Misc Crl. No. 53/24 Mohammad Illas v. State & Ors.	Application for registration of FIR	U/s 175 of BNSS, 2023	7	Three accused persons are Ex-MLAs and one of the accused persons is a sitting MLA	22.08.2024	NA	NA	Misc. appeara nce	NA	NA	NA	NA	NA	NA	NA	No	No	Matter stayed by Ld. Sessions Court, RACC.	proceedings have been stayed by Hon'ble Sessions Court till 17.10.25	giving shortest possible dates for	Ld. Sessions Court, RACC.
2.	DLCT12- 001357-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD.,	CT. C NO. 53/2019	U/s 276B R/w 278B AND 278E OF THE IT ACT, 1961	3	One of the accused persons is a sitting MP.	14.02.2019	28.02.2019		Argume nts on charge and awaitin g orders of Hon'ble High Court	3		03 wit nes ses wer e exa min ed in	Not Recor ded	••		Mare	Yes Vide order dated 26.05.2 022, the proceed ings before	Yes Vide latest order dated 04.12.2024		matter was listed for verification of bail bond of accused Roop	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi

Ross Avenue District Court New Delhi

	MALOOK NAGAR (DIRECTOR) & ROOP KISHORE MADAN								of Delhi.	200		pre- char ge evid enc e					this Court were stayed by Hon'ble High Court of Delhi.			vide order dated 03.09.2025 of Hon'ble High Court of Delhi matter was renotify for 19.02.2026.		
3.	I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 55/2019	U/S 276B/278B/2 78E OF IT ACT, 1961	3	One of the accused persons is a sitting MP	14.02.2019			Argume nts on charge and awaitin g orders of Hon'ble High Court of Delhi.	3	-	03 wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded	<b>1</b>			Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	matter was listed for verification of bail bond of accused Roop Kishore Madan same was accepted. Since, the matter has already stayed vide order dated 03.09.2025 of Hon'ble High Court of Delhi matter was renotify for 19.02.2026.	disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
4.	DLCT12- 001359-2019 I.T.O. VS. M/S. AIMS SANYA DEVELOPE RS PVT. LTD., MALOOK NAGAR (DIRECTOR) &ROOP KISHORE MADAN	CT. C. NO. 54/2019	U/S 276B/278B/2 78E OF IT ACT, 1961, FOR THE FY 2014-15	3	One of the accused persons is a sitting MP	14.02.2019			nts on charge and awaitin g orders of Hon'ble High Court of Delhi.			wit nes ses wer e exa min ed in pre- char ge evid enc e	Not Recor ded				Yes Vide order dated 26.05.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	matter was listed for verification of bail bond of accused Roop Kishore Madan same was accepted. Since, the matter has already stayed vide order dated 03.09.2025 of Hon'ble High Court of Delhi matter was renotify for 19.02.2026.	disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
5.	DLCT12- 001363-2019, I.T.O. VS. M/S AIMS PROMOTER S PVT. LTD., MALOOK	CT. 56/2019	U/S 200 Cr.P.C. R/w 276B/278B/2 78E OF THE IT ACT, 1961 FOR THE FY 2012-13	2	Sitting MP.	19.04.2018	19.04.2018	15.04.2 019	Final argume nts and awaitin g orders of Hon'ble High	2		2	Recor ded	-	02 witn esse s were exa mine d	01.06.202	Yes  Vide order dated 31.05.2 022, the proceed	Yes Vide latest order dated 04.12.2024	Depends upon the order of Hon'ble High Court of Delhi	On 10.0925, a copy of order dated 03.09.2025 of Hon'ble High Court of Delhi was placed on record whereby directions have	will be taken for expeditious disposal of the case after vacation of	Stay of proceedings by Hon'ble High Court of Delhi

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Rossa Avanue District Court
New Delhi

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															-					19.02.2026.		
6.	DLCT12-	CT. C. NO.	U/S.	6	Yes	22.07.2019	22.08.2019		Framin	7		3	Not				Yes	Yes	Depends upon	On 15.09.2025, a	Appropriate steps	Stay of
	001351-2019,	51/2019	499/500/34/3						g of			wit	Recor				Vide	163	the order of	copy of order	will be taken for	proceedings by
	MANISH		5 IPC						notice		1	nes	ded		- 1		order			dated 09.09.2025	expeditions	Hon'ble High
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	VS.								awaitin		1	wer		ĺ			23.11.2		Delhi	Court of Delhi	case after	
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7	SIRSA(MLA)	CT C NO	11/9 400/500	1	Former	10.07.2010	02.08.2010	10.01	Doct	2		2	Mat 1				1/	3/	D	0 10 00 000		** * * * * * *
7.	DLCT12-	CT.C. NO. 50/2019	U/S. 499/500	I	Former MP	19.07.2019	02.08.2019	10.01.	Post	2			Not	-			Yes	Yes	Depends upon	On 13.08.2025, a	Appropriate steps	Undertaking
7.		CT.C. NO. 50/2019	U/S. 499/500 IPC	I	Former MP	19.07.2019	02.08.2019	10.01. 2020	Post notice complai	2		wit	Not Recor ded		-		Yes Vide		the order of	On 13.08.2025, a copy of order dated 11.08.2025	will be taken for	Undertaking given by Ld. Counsel for



	CORPORATI ON LTD. VS. MS. MAHUA MOITRA								nant's evidenc e and awaitin g orders of Hon'ble High Court of Delhi			ses wer e exa min ed in pre- ssum mo nin g evid enc e				order dated 07.01.2 021 and 06.04.2 021, Ld. counsel for respond ent was bound by the stateme nt given by him before Hon'ble High Court of Delhi that he would not get witness es examin ed before the Trial Court.	dated 30.11.2023 of Hon'ble High Court of Delhi which records the undertakin g given by Ld. counsel for respondent that he would not examine any witness before this Court till next date.	Court of Delhi	of Hon'ble High Court of Delhi was received through proxy counsel as per next date of hearing before the Hon'ble high court is 20.11.2025 . matter was re- notify for 25.11.2025.	case after vacation of interim order.	complainant before Hon'ble High Court of Delhi that he would not examine any witness before the trial court.
8.	Tajinder Pal Singh Bagga VS Subramanian swamy	CT.C. No. 21/2021	U/s 499 r/w section 500 IPC	ı	Former MP	16.11.2021		-	Framin g of noticea nd awaitin g orders of Hon'ble High Court of Delhi	4	l.	wit nes ses wer e exa min ed in pre- sum mni ng evid enc e	Not Recor ded	-	-	Yes  Vide order dated 04.04.2 022, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes Vide latest order dated 21.08.2024 of Hon'ble High Court of Delhi		Counsel of both parties submitted that the Hon'ble High Court has re-notified matter for 05.12.2025 the reader of the court also verified the same from the official website of Hon'ble High Court of delhi. Matter was re-notify for 12.12.2025	expeditious disposal of the case after vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
9.	CNR No. DLCT12- 000074-2022, State	Cr.C.No.13/22	186/353/34 IPC	12	One of accused persons is a sitting	28.07.2022	01.08.2022	-	Scrutint y of docume nts,	28			Not Recor ded		 	Yes Vide order	Yes Vide latest order dated	Depends upon the order of Hon'ble High Court of	On 21.05.2025 bailable warrants issued against accused	Appropriate steps will be taken for expeditious directions	proceedings by Hon'ble High

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	Vs. Hidyatullah				MLA				argume						dated	08.10.2024	Delhi	Amanatullah khan	case after	
-	& Ors	Į.							nt on				i		13.09.2	of Hon'ble		for next date of		
•	a ors								the						022,	High Court		hearing. Ld.	interim order.	
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1	4								and				[ ]		04.09.2			before the		
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- 1		ì		i					Hon'ble		- 1				024		1	07.10.2025,		
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	1			ł											given			some time to file		
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10	. DLCT12-	Ct. Cases:-	Sec. 500 IPC	3	Former	19.05.2023	22.05.2023	06.12.2	Stateme	5	 05	Not	 		No	No	Depends upon	Vide order dated	Shortest possible	Stay of
	000078-2023	09/2023			MLA			023	nt of		wit	Recor			1,0	1,10	the order of	15.09.2025,	dates are given for	
- 1	Manjit Sing	1		1					accused		nes	ded					Hon'ble High	Hon'ble High	expeditious	Hon'ble High
- 1	GK								under		ses				h:		Court of	Court of Delhi has	disposal of case.	Court of Delhi
	Vs.			ł		1			section		wer				i	J	Delhi	extended interim		
	Manjinder				ĺ				313 of		e					}		stay order till next		
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Rouse Avenue District Court
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11.	DLCT12- 000093-2023, State Vs. Brij Bhushan & Anr.	Cr. Case:- 06/2023	Sec. 354,354D,35 4A,506(1),10 9 of IPC	2	One of the accused persons is an Ex-MP	15.06.2023	07.07.2023	21.05.2	PE	43	04 (ad mitt ed wit nes ess)	6	Not Recor ded		No	No	August, 2026	adjournment was date is given a	the Victim/Witness matter was adjourned for NDOH.
12.	DLCT12- 000115-2023, DRI Vs. Baba Leather Impex Pvt. Ltd. & Ors	Ct. Case No. 12/2023	Sec. 132 of The Custom Act	of whic	accused persons is a Ex.	06.06.2023	11.08.2023		Argume nts on charge	36	2	19	-		 No	No	October, 2026	On 08.10.2025 Shortest possible part arguments dates are giver were heard on the and appropriate point of charge on steps are being	miscellaneous
13.	DLCT12- 000198-2023 STATE vs KAPIL MISHRA (RBT ON 16.12.23)	Cr. CASE No. 14/2023	Sec. 125 OF REPRESEN TATION OF PEOPLE ACT	1471	MLA	01.11,2023	22.06,2024		Scrutin y of docume nts, argume nts.	14	-			 	 No	No	October, 2025	On 27.10.2025 NA exemption application has been filed on behalf of accused Kapil Misra and the same was allowed. In persuant to the order dt. 13.10.2025 of the	Numbers of applications / Petitions filled on behalf of accused party before Sessios court and Hon'ble Delhi High Court.



				1		r																
	DLCT-12-	Ct. Case No.	Sec. 12 of		Cinic	03.06.202	00.07.222													Hon'ble High Court of Delhi matter was adjourned for 09.04.2026.		
	BHANVI KUMARI SINGH Vs. RAGHURAJ PRATAP SINGH	12/2024	the Protection of Woment from D.V. Act, 2005		Sitting		08.07.2024		Appear ance of accused								Yes Vide order dated 11.09.2 024, the proceed ings before this Court were stayed by Hon'ble High Court of Delhi.	Yes	Depends upon the order of Hon'ble High Court of Delhi	both the Ld. Counsels submitted that vide order dt. 18.08.2025 of Hon'ble High Court of Delhi the interim order to be continued till 12.02.2026. The matter was re notified on 28.08.2025 for furnishing the copy of order of Hon'ble Delhi High Court. On 28.08.2025 the matter was re notified on 16.02.2026 pursuant to the order dt. 18.08.2025 of Hon'ble High Court of Delhi.	vacation of interim order.	Stay of proceedings by Hon'ble High Court of Delhi
	DLCT12- 000268-2024 Gyanendra Singh v. Ajay Mahawar & Ors.	Ct. Case No.17/2024	U/s 223 & 175 of BNSS, 2023	8	One of the accused persons is sitting MLA	27.09.2024	NA	NA	Filing of ATR.	NA	NA	NA	NA	NA	NA	NA	No	No	the order of	On 18.10.2025 in afternoon session, Since the matter is pending in in Crl. Revision 06/2025	giving shortest possible dates for expeditions disposal of the	06/2025 is pending before
	DLCT12- 000088-2025 Case RBT on 11.03.2025 STATE vs Roshan Lal Verma & ORS. FIR NO. 912/2015 PS:	Cr. CASE No. 08/2025	419/420/467/ 468/471/120- B/34 IPC r/w 3/4/5 Gambling Act, 30 Arms Act, 66(D) IT Act, and 4/7 Name & Emblem Act.	(3 abat ed & 02 P.O)	Former MP & MLA A-19 (Dharam Pal Yadav@ DP Yadav)	18.11.2015 (Actual) RBT on 11.03.2025		-	Argume nts on charge	77			Not record ed			-	No	No	October, 2025.	charge was framed against Accused Shehnawaz, Sunil	Apopriate steps will be taken by giving shortest possible dates for expeditions disposal of the case.	accused are involved in this matter. Proceedings U/S



	BHAJANPU RA																			charged U/S 420/120B r/w Sec 34 of IPC; Section 3/4 of DPG Act and SEC 66D of IT Act. Accused Yogeshwar Dayal Sharma Accused Yogeshwar Dayal Sharma was charged U/S 419/420/120-B r/w 34 IPC Sec 3/4/5 of DPG Act and Section 66D of IT Act. Matter was adjourned for 14.11.2025 as the Ld, Sessions Court had fixed in Crl. Rev. – 39/25 of accused Yogeshwar Dayal		
17.	DLCT12- 000210-2025 Fresh FIR Case Registered on 23.07.2025 State Vs. Akhileshpati Tripathi FIR NO. 535/2020 PS: Civil Lines	Cr. C No. 16/2025	U/s 188 IPC	01	Former MLA (Aam Admi Party)	23.07.2025		_	Clarific			. 00		-			ı			matter was disposed off as cognizanace was declined.	Appropriate streps are taken by giving shortest possible dates for expeditious disposal of the case.	the year 2020 and chargesheet is duly signed in 2022. However
18.	DLCT12- 000178-2025 & CR CASES 14/2025 STATE VS, ALKA LAMBA FIR NO.	Criminal (State case)	221/223 (A)/132/285 of BNS	01	Former MLA	27.06.2025	-	-	Put or Conisid eration on point of cogniza nce	07	-	-	-	•	•	-	-	-	August, 2026	Bail bonds have been furnished. IO is directed to supply the copy of cargesheet as well as PDF copy on or before	unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	

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Biggies avanue Dictrist Court
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19.	B0/24, PS PARLIAME NT STREET  DLCT12- 000397-2024 & CR CASES 18/2024  STATE VS, HAJI YUNUS  FIR NO. 348/24, PS DAYAL PUR	Criminal (State case)	186/353/323/ 341/506/34 IPC	02 Sit MI	itting 24.12.2024	27.09.2025	Matter be fixed for complia nce / further conside ration on point of cogniza nce	-			~		August, 2026	copy of chargesheet supplied to accused persons. Matter was adjourned for 17.10.2025 for arguments on charge and furnishing of Bail bonds of accused persons. On 17.10.2025 Bail bond of accused Haji mohammad Yunus and Mohd. Shiraz was furnished and same was accepted. Contents of the Pen drive was provided to the ld. Counsel for	Short dates given and no unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	
														Pen drive was provided to the ld.		

ACMM-04 Rouse Avenue District Court New Delhi

																				28.10.2025 part arguments were heard on behalf of prosecution as well as accused persons and matter was relisted for 13.11.2025 for Further Arguments.		p
20	DLCT12- 000281-2025 & Cr. Cases No. 20/2025 STATE VS. KUNWAR RAGHURAJ PRATAP SINGH	Criminal (State case)	498A IPC	01	Sitting MLA	27.09.2025	•	-	Matter is fixed for conside ration	14	ı.			-		-	No	No	December 2026	On 14.10.2025 matter was fixed for consideration. Adjournment has been sought to file the supplementary chargesheet and matter is adjourned for 10.11.2025.	unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	chargesheet received by way of assignment on 27.09.2025.
21	DLCT12- 000274-2025 & Misc. Crl. 97/2025 BHANVI KUMARI SINGH VS. STATE FIR NO. 13/2023 PS - EOW	Misc. Application (Criminal)	175 (3) of BNSS		Sitting	16.09.2025			Matter is fixed for further proceed ings	I.		-		T	ī	-	No	No-	January 2026	matter is fixed for calling of Status Report. IO is present ande submitted that FSL Report still	and no unnecessary adjournments are being given. Further all efforts are made to dispose of case	fresh application received by way of assignment on 12.09.2025.
22	DLCT12- 000279-2025 & Cr Case No. 294/2020 STATE VS. SHOAIB IQBAL	Criminal (State case)	186/353/342/ 34 IPC	02	01 Siting MLA and 01 former MLA	Initial date of Institution - 10.01.2020 and Date of Institution in the	10.01.2020	-	Framin g of charge	15	-	**	-	-	•	-	-		June 2026.	part arguments heard on the point of charge on behlf of counsel for accused persons and Ld. APP for the State and	unnecessary adjournments are being given. Further all efforts are made to	case has been- received by way

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-	٠	FIR NO. 18/17 PS – DARYA GANJ					present court 25.09.2025										adjourned for arguments on charge for 18.10.2025. on 18.10.2025 part arguments heard on the point of charge on behlf of counsel for accused persons and Ld. APP for the State and matter is adjourned for arguments on charge for 06.11.2025.		
		DLCT12- 000326-2025 RAJEEV KUMAR RAI VS. YOGENDRA YADAV	Ct Case No. 42/2025	223 r/w Sec 210 of Bhartiya Nagrik Suraksha Sanhita, 2023.	1	Complain ant is Sitting MP.	30-10- 2025	-	 Pre- summo ning evidenc e	 	-	-	 		-	June 2026	On 30.10.2025 fresh case was received by way of assignment. Submissions heard by complainant and	unnecessary adjournments are being given. Further all efforts are made to dispose of case expeditiously.	case has een received by way of assignment on 30.10.2025.

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